From:

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Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI), Rouse Avenue Court Complex,

New Delhi.

To,

The Registrar General, High Court of Delhi, New Delhi.

No.MP/MLAS./RACC/Gaz./2024/ 269-B

Dated 10/05/2024

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

Assemblies (MLAs)

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th OCTOBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of APRIL, 2024 in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferre d	Dis	Pendency as on 01.04.2024
1	Ms. Kaveri Baweja	Special Judge (PC Act)(CBI)-09	24	0	0	0	1	23
2	Sh. Rakesh Syal	Special Judge (PC Act) (CBI)-23	25	4	0	1	4	24
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	24	3	0	1	4	22
4	Ms. Divya Malhotra	Addl. Chief Metropolitan Magistrate-01	18	2	0	0	2	18
5	Ms. Priyanka Rajpoot	Addl. Chief Metropolitan Magistrate-04	16	5	0	0	5	16
6	Ms. Tanya Bamniyal	Addl. Chief Metropolitan Magistrate-03	17	1	0	0	0	18
	TOTAL			15	0	2	16	121

Yours faithfully,

GENERAL RECEIPT High Court of Delhi

13 MAY 2024

Receipt No.....

(Anju Bajaj Chandna)

Whandal.

Principal District & Sessions Judge -cum-Spl. Judge (PC Act) (CBI) Rouse Avenue Court Complex

New Delhi

DELHI HIGH COURT

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS

REPORT OF THE MONTH OF APRIL-2024

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

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1.	Name of the Presiding Officer	KAVERI BAWEJA
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	20.03.2024 (A/N)
4.	Total number of cases pending on the first day of the month	24
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	1 (Misc. DJ ASJ-1)
6.	Number of cases pending on the last day of the month	23
7.	Number of cases instituted in this month	

Prepared by:

(Ahmad/JA)

(Kaveri Baweja)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi

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SI No	CNR No. and	Cause title	5000000		ate case, e or closur	A	Penal statutes invo		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
1	DLCT11000 CBI Vs Ambumani Rar			CBI-PC	C Act		IPC 13(2) r/w 13(1)(d) of F 1988		13(2) r/w 13(1)(d) of PC Act,		10 Former MP		27.04.12	08.06.2012
Frami		Witnesses V	nesses	Witnesse	1	witn	f defence esses Defence	Date sinc when matt has been posted fo final argument	er ordered by sur	re is any stay of proceedings uperior court, if yes give detail	in th	im orders are existing e matters		
-	Awaiting Clarifications/ orders or directions of the Hon'ble High Court/reply & arguments on application of A-4/ further proceedings	cited s	dropped 	examined		witnesses cited 	witnesses examined 		back to the Hon- matters afresh or has nowhere order/judgment of Court has been of accused who we case and were Supreme Court against whom of framed. Hence, aspects & with judgment dt. 27. Nos. 25/2016 a connected petitic 4443/2015, 448 5007/2015, 58/20 persons in this ca	Court had remanded the matters ble High Court for considering the merits. However, above judgmen indicated that the impugned t. 29.07.2019 of the Hon'ble High quashed and set aside only qua their edischarged by this court in this petitioners before the Hon'ble and it was not qua the accused arges were earlier directed to be some clarifications on the above regard to the effect of the above 07.2022 are needed. Crl. Rev. Pand 38/2016 of CBI and otheins i.e. Crl. M.C. Nos. 4442/2015 80/2015, 5003/2015, 5005/2015 17 & 688/2017 filed by the accused are scheduled for hearing before Court on 27.05.2024.		-No-		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 22.04.2024:- 1. Reply to the application u/s 452 CrPC moved on behalf of A-4 filed by CBI/Prosecution, arguments on the application were heard in part.	-	Vide order dt. 18.03.2024 of the Hon'ble High Court, the petitions arising out of RC No AC2-2010-A-0003/ACU-III, SPE/CBI/ND pertaining to Index Medical College, Indore will be taken up first for hearing before the Hon'ble High Court on 27.05.2024 and the petitions arising out of RC No. 006/2010/A0014-SPE/ACB/Lucknow pertaining to Rohil Khand Medical College, Bareilly will be heard after conclusion of hearing of above petitions.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
2	DLCT110001072019 CBI Vs Dr. Keshav Kumar Aggarwal etc.	CBI-PC Act	U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988	5	Former MP	22.02.13	25.02.13 (CBI Court Lucknow)

Date of Framing of Charge s			of prosec vitnesses		Statement of accused - Whether recorded or not	120	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Awaiting Clarification s/ orders or directions of the Hon'ble High Court/furth er proceeding s	cited 30		Witnesses examined		Defence witnesses cited 	Defence witnesses examined		Vide order dt. 18.03.2024 of the Hon'ble High Court, the petitions arising out of RC No AC2-2010-A-0003/ACU-III, SPE/CBI/ND pertaining to Index Medical College, Indore will be taken up first for hearing before the Hon'ble High Court on 27.05.2024 and the petitions arising out of RC No. 006/2010/A0014-SPE/ACB/Lucknow pertaining to Rohil Khand Medical College, Bareilly will be heard after conclusion of hearing of above petitions.		# Disposal within one year from date of framing of charge.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The case was listed on 26.03.2024 and adjourned for 31.05.2024: 1. Copy of order dated 18.03.2024 of the Hon'ble High Court was placed on record.	-	Vide order dt. 18.03.2024 of the Hon'ble High Court, the petitions arising out of RC No AC2-2010-A-0003/ACU-III, SPE/CBI/ND pertaining to Index Medical College, Indore will be taken up first for hearing before the Hon'ble High Court on 27.05.2024 and the petitions arising out of RC No. 006/2010/A0014-SPE/ACB/Lucknow pertaining to Rohil Khand Medical College, Bareilly will be heard after conclusion of hearing of above petitions.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of Cognizance
3	CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	15	Sitting MP	18.10.19	21.10.19

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Date of Framin g of Charge s			Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesse s examined		Defence witnesses cited	Defence witnesses examined					
	# The matter is listed for arguments on misc. applications.			-	No				-No-		# Disposal within two years from date of framing of charge.	

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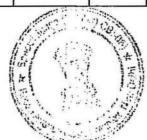
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# The matter was listed on 27.04.2024:	_	_
1. The matter was listed for further arguments on applications filed on behalf of A-4 Karti P. Chidambaram raising objections to the Status Report dated 12.01.2024 and A-6 M/S Advantage Strategic Consulting(P) Ltd. to defer arguments on charge till the completion of further investigation, adjourned as Ld. Sr. Counsel was not available.		
2. Vide separate order, an application filed on behalf of applicant/A-10 Prabodh Saxena seeking permission to travel abroad was also disposed off on 15.04.2024.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framin g of Charg es	Present Stage		l of prosec witnesses		Statement of accused - Whether recorded or not	Description Assert Service Library	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Awaiting orders/directi ons of the Hon'ble High Court/ consideration/ argument on application of A-2/further proceedings.	Witnesse s cited 82	Witnesses dropped	Witnesse s examined	No	Defence witnesse s cited	Defence witnesses examined	-	-Yes- Operation of order dated 24.01.2022 of this court directing supply of unrelied upon documents stands stayed by the Hon'ble High Court in Crl. M. C. No.1106/2022 filed by the DoE and the same is now coming up for hearing before the Hon'ble High Court on 24.05.2024.	-Yes-	# Disposal within one year after framing of charge.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 03.04.2024:- 1. The Crl. MC pending before Hon'ble High Court filed by DoE against order dt. 24.01.2022 is now fixed for hearing for 24.05.2024. Interim order of stay has further been extended.		-Stay- Operation of order dated 24.01.2022 of this court directing supply of unrelied upon documents stands stayed by the Hon'ble High Court in Crl. M. C. No.1106/2022 filed by the DoE. The same is now coming up for hearing before the Hon'ble High Court on 24.05.2024.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
5	CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

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Date of Framing of Charges	Present Stage		l of proses witnesses		Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited		Witnesse s examine d		Defence witnesse s cited	Defence witnesses examined				
	# Awaiting further orders/directions of the Hon'ble High Court/further proceedings				No				-No-	-Yes- The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 16.07.2024.	charge.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#During month, the matter was listed for two dates:- # 1 st date of hearing i.e. 08.04.2024:- 1. IO sought some time to file status report qua summons issued to Malaysia based accused persons. 2. IA-06/24 filed on behalf of A-4 seeking permission to travel abroad was disposed off through separate order. 3. IA-05/24 filed on behalf of A-2 seeking permission to travel abroad was also disposed off on 15.04.24 through separate order.		The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 16.07.2024. This matter cannot proceed further till the issue of supply of copies of unrelied upon documents and compliance of provisions of section 207/208 CrPC is decided.
# 2 nd date of hearing i.e. 27.04.2024:- 1. Status report regarding summons sent to Malaysia based accused was filed by the IO.		
Note: An application moved by A-4 seeking permission to travel abroad was disposed off on 15.03.24.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-YES-	-Yes-	
-	Awaiting order of the Hon'ble High Court /considerat ion/further proceeding s.				-No-				Operation of order dated 23.03.2022 of this court directing supply of unrelied upon documents stands stayed by the Hon'ble High Court in Crl. M. C. No.1640/22 filed by the DoE. The same is fixed for hearing on 24.05.2024.		# Disposal within two years from date of framing of charge.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 03.04.2024:- 1. Application u/s 317 CrPC moved on behalf of A-4 was taken for hearing, submissions made on the behalf of the parties were heard and the same was disposed off. 2. Status report with regard to service of pending summons of A-10, A-11 & A-14 were filed by DoE		-Stay- Operation of order dated 23.03.2022 of this court directing supply of unrelied upon documents stands stayed by the Hon'ble High Court in Crl. M. C. No.1640/22 filed by the DoE. The same is fixed for hearing on 24.05.24.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
7	DLCT110018882019 Ram Niwas Goel etc. Vs State (CA-18/2019)	Criminal Appeal	U/S 374 CrPC	1	Sitting MLA (Ram Niwas Goel)	16.11.19	

Date of Framin g of Charge s		witnesses of accused - Whether recorded or not of accused - Witnesses matter has been posted for final arguments proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case				
		Witnes ses cited	Witnesse s dropped	Witnesse s examined	Defence witnesse s cited	Defence witnesses examined	-Yes- The pending Criminal Revision	-Yes-	-Stay-
-	Awaiting orders of the Hon'ble High Court	1	-	-	 		 Petition no. 113/2021 filed by the Appellants was listed before the Hon'ble Delhi High Court on 26.04.2024. It was submitted that matter could not reach the Board on that date i.e. 26.04.24 and the same stood adjourned. The next date was yet to be updated on the website of Hon'ble Delhi High Court.	CR- C	289

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
		-Stay- The pending Criminal Revision Petition no. 113/2021 filed by the Appellants was listed before the Hon'ble Delhi High Court on 26.04.2024. It was submitted that matter could not reach the Board on that date i.e. 26.04.24 and the same stood adjourned. The next date was yet to be updated on the website of Hon'ble Delhi High Court.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT110019022019 Balbir Singh Vs State (CA-19/2019)	Criminal Appeal	U/S 374 CrPC	1	Connected with Crl. Appeal No. 18/2019	25.11.19	

Date of Framing of Charges	Present Stage	Deta	il of prose witnesses		Statement of accused - Whether recorded or not		of defence nesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesse s dropped	SERVICE STATE		Defence witnesse s cited	Defence witnesses examined		The pending Criminal Revision Petition no. 113/2021 (in		-Connected with Appeal
-	Awaiting orders of the Hon'ble High Court		-	40		*		1	connected matter i.e. CA/18/2019) filed by the Appellants was listed before the Hon'ble Delhi High Court on 26.04.2024. It was submitted that matter could not reach the Board on that date i.e. 26.04.24 and the same stood adjourned. The next date was yet to be updated on the website of Hon'ble Delhi High Court.		No. 18/2019 (Ram Niwas Goel vs State

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
-		The pending Criminal Revision Petition no. 113/2021 (in connected matter i.e. CA/18/2019) filed by the Appellants was listed before the Hon'ble Delhi High Court on 26.04.2024. It was submitted that matter could not reach the Board on that date i.e. 26.04.24 and the same stood adjourned. The next date was yet to be updated on the website of Hon'ble Delhi High Court.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT110009772019 DOE VS Surender Kumar Jain & Ors.	Complaint case ED	U/S 3 & 4 PMLA Act	79	Sitting MP (Misa Bharti)	18.05.17	Cognizance taken on Main Complaint on 03.07.17, 04.09.17 (1st Supplementary), 08.02.18 (2nd Supplementary), 02.11.19 (3rd Supplementary)
	ECIR/01/DLZO-II/2017 (SC/09/19)						

Date of Framin g of Charg es	Present Stage		l of prosec witnesses		Statement of accused - Whether recorded or not	Assessment of the Property	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesse s examined		Defence witnesse s cited	Defence witnesses examined		-Yes-	-	# Charge within three months after disposal of pending applications .
	Awaiting further orders of the Hon'ble High Court / Replyarguments on pending application s/further proceeding s	53			No	1			The Crl. M.C. No. 657/2022 filed before Hon'ble High Court on behalf of DoE stands listed for 07.08.2024 and interim stay order is in operation.		# Disposal within one and half year after framing of charge.

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Short Summary of the work done in the case during the month	The same region is the same of	The specific reasons, if any causing delay in disposal of the matter
	case	
# The matter was listed for two dates:	-	-Stay-
		The Crl. M. C. No. 657/2022 filed by the DoE agains
# On 1st date of hearing i.e. 09.04.2024:-		order of this court directing supply of unrelied upor
1. Two separate applications filed on behalf of A-76		documents to the accused stands now adjourned for
Ajay Gupta seeking recalling of the order dt.		hearing by the Hon'ble High Court on 07.08.2024.
29.10.2021 declaring the accused as a proclaimed		
offender (PO) and seeking regular bail in this case		
were disposed off.		
# On 2 nd date of hearing i.e. 30.04.2024:-	1	
1. Two separate applications moved on behalf of A-1 &	1	
A-2 seeking substitution of AR of the companies in		
place of earlier AR were disposed.		
2. Reports of ongoing liquidation process of A-72 & A-		
73 companies were filed on behalf of Resolution		
Professional.		
3. Arguments on application u/s 190 r/w Sec 91 CrPC		
moved on behalf of A-5 were heard in part.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT110009872019 S.F. I O. Vs Surender Kumar Jain etc. (CT Cases/23/2019)	Complaint Case - S.F.I.O.	Sec. 621 of Company Act, 1956 r/w 200 & 190 Cr.PC, Violation of the Provision of Sec. 233/638 r/w 211 & 240 (3) of Company Act.	31	(Connected with the case of DoE Vs Surender Kumar Jain etc.)	08.12.16	09.06.17

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	Date of Framin g of Charg es	Present Stage	witnesses		ution	Statement of accused witnesses Whether recorded or not		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		# Matter is adjourned for further arguments on charge on behalf of A-4/argument of charge on behalf of A-6 & A-9/ further proceedings/ awaiting further orders of the Hon'ble High Court in Crl. M.	Witnesse s cited	Witnesses dropped	Witnesse s examined	No	Defence witnesse s cited	Defence witnesse s examined		No, though a hearing on charges has been commenced by this court ,but A1 & A2 have approached the Hon'ble High Court against the order dt. 10.10.2022 of this court by way of Crl. M. C. No. 6716/2022 and vide order dt. 13.12.2022 the Hon'ble High Court had directed that hearing on charges can continue, but this court shall await the decision of Hon'ble High Court before framing formal charges. The matter stands adjourned by the Hon'ble High Court to 14.05.2024.	-No-	# Charge within three months after disposal of pending applications . # Disposal within one year after framing of charge.
		C. No. 6716/2022.	1									*

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 16.04.2024:- 1. The matter was adjourned as court was on leave. 2. Certain documents were filed by the counsel representing A-19 to A-29.		Hearing on charges has been commenced by this court ,but A1 & A2 have approached the Hon'ble High Court against the order dt. 10.10.2022 of this court by way of Crl. M. C. No. 6716/2022 and vide order dt. 13.12.2022 the Hon'ble High Court had directed that hearing on charges can continue, but this court shall await the decision of Hon'ble High Court before framing formal charges. The matter stands adjourned by the Hon'ble High Court to 14.05.2024.

SI No	CNR No. and Cause title	Vature - Whether State case, complaint case or closure report	CHAIR COMMISSION ASSESSMENT OF THE PROPERTY OF	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizar
11	DLCT110003052021 State Vs Sajjan Kumar (FIR NO. 458/1991)	State Case (Sessions)	U/S 147/148149/302/308/326/395/ 397/427/436/440/ IPC	1	Former MP	05.05.21 (MM Court) 10.09.21 (Session Court)	26.07.21 by Magistrate

Date of Framing of Charges		il of prose witnesses		Statement of accused - Whether recorded or	Detail of witne	defence sses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s dropped	Witnesse s examined	not	Defence witnesses cited	Defence witnesses examined				
16.12.21	# Matter is listed for conclusion of final argument on behalf of prosecutio n/final arguments on behalf of accused.	05	14	Recorded			100	-No-	-No-	# Disposal within 06 months
	1	82.5								

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 15.04.2024:-	=	
1. Further final arguments on behalf of Ld. Additional PP for State were heard in part, sought some more time to conclude the same.	T .	

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
12	CBI Vs Satyendra Jain & Ors. (Closure Report)	Closure Report (CBI-PC Act)	Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act	5	Sitting MLA	30.04.22	

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Date of Framing of Charges		Detail of	prosecution	n witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
5		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
	# Matter is listed for further arguments.	7	-	-	(MANA)	-	1	, -	-No-		# This case was received by way of assignment only on 30.04.22. # Expected date of disposal can not be given in the case at this stage.

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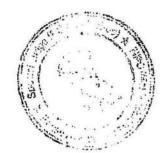
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 19.04.2024:- # Some submissions were made by Prosecution/CBI on the Closure Report. Ld. PP for CBI sought adjournment as the IO was not present. Ld. Counsel for the complainant also sought time to make submissions on the protest petition.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	DLCT11-000277-2022 State Vs Sandeep	State Case (Session)	Sec 7, 13(1) d of PC Act, 238/376 IPC, 67(A)/ 66E IT Act	1	Former MLA	10.03.22	28.07.22

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Date of Framing of Charges	Present Stage	Detail of pr	rosecution v	vitnesses	Statement of accused - Whether recorded or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesse s examined		Defence witnesse s cited	Defence witnesses examined				
17.01.23	# Matter is fixed for recording of further prosecution evidence.	27	05 (Admission / denial u/s 294 CrPC)		-		-	-	-No-	-No-	# Disposal within one and half year after framing of charge.



Short Summary of the work done in the The Action plan formulated and the steps The specific reasons, if any causing delay case during the month

taken for expeditious disposal of the case

in disposal of the matter

During this month, the case was listed for two dates :-

1st date of hearing i.e. 01.04.2024:-

Examination-of-chief of PW-19 was recorded, deferred as Ld. Counsel for accused sought time to go through the documents supplied on that date.

2nd date of hearing i.e. 10.04.2024:-

1. Witness PW-20 was examined, cross examined and discharged.

-Case is being listed for 2-3 dates in a month so as to expedite the trial-

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-00538-2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	

Date of Framing of Charges			il of prosed witnesses		Statement of accused - Whether recorded or not	200000000000000000000000000000000000000	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
	# The matter is listed for further arguments on charge/further proceedings.	50000							-No-	-No-	# Disposal within two year after framing of charge.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# During month, the matter was listed for three dates :-	_	<u> </u>
# 1st date of hearing i.e. 01.04.2024:-		
1. Application filed by A-2 seeking permission to travel abroad was disposed off through separate order.		
# 2 nd date of hearing i.e. 04.04.2024:-	•	
 Matter was fixed for hearing arguments on the aspect of charge, adjourned due to bereavement in the family of Ld. Sr. PP for CBI. 		
2. Some submissions were also made from the both side on the aspect of further investigation.		
# 3 rd date of hearing i.e. 19.04.2024:-		
1. Some arguments on charge were addressed on behalf of A-1.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT11-000578-2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/302/ 120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framing of Charges		Detail of prosecution witnesses			Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witnesse s dropped			Defence witnesses cited	Defence witnesses examined	1			
23.08.23	# Now the matter is fixed for further recording of evidence.		10	09					-No-	-No-	# Disposal within one and half year after framing of charge. # This matter was received on committal only on 14.09.2022.
		`									*

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# During this month, the case was listed for two dates :-	_	
# 1st date of hearing i.e. 02.04.2024:-		
1. Witness PW9 was further cross-examined and deferred as some other matters were fixed for hearings.		
# 2 nd date of hearing i.e. 24.04.2024:-		
1. Witness PW9 was further cross-examined & discharged.		

CNR No. and Cause title Nature -Penal statutes involved No. of accused Whether accused Date of institution Date of taking SI Whether State case, is sitting or former cognizance No MP/MLA complaint case or closure report 25.09.2020 DLCT11-000321-2020 State Case IPC-306/386/506/34 3 Sitting MLA 07.11.2020 16 (Prakash Jarwal) (By Magistrate Court) State VS Prakash Jarwal & Ors.

Date of Framing of Charges	Present Stage	Deta	ail of prose witnesses		Statement of accused - Whether		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witnesses dropped	Witnesses examined	recorded or not	Defence witnesse s cited	Defence witnesses examined				
11.11.21	# Vide separate judgment dt. 28.02.2024, all three accused were held guilty and convicted. Now the matter is fixed for filing assets/income affidavits on behalf of convicts/ further proceeding.	(62+3+5 +7)	6	64	Recorded	Nil	Nil	25.08.2023	-No-	-No-	# This matter was received on transfer only on 09.09.2022.

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# The matter was listed on 23.04.2024:- 1. Affidavits of convicts regarding their income and assets in the prescribed format of Annexure -A as per directions given by the Hon'ble High Court vide judgment dated 27.11.2020 in Criminal Appeals No. 352/2020 and 353/2020 titled as Karan Vs. State of NCT of Delhi and Sunny Vs. State of NCT of Delhi were not filed on record.	[1] [1] [1] [1] [1] [1] [1] [1] [1] [1]	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter was adjourned as this court was on leave.	1. Affidavits of convicts regarding their income and assets in the prescribed format of Annexure -A as per directions given by the Hon'ble High Court vide judgment dated 27.11.2020 in Criminal Appeals No. 352/2020 and 353/2020 titled as Karan Vs. State of NCT of Delhi and Sunny Vs. State of NCT of Delhi were not filed on record. The matter was adjourned as this court was		Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
17	DLCT11-000733-2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	16	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges			Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	# Matter is fixed for further arguments on point of charge.	citod	Witnesse s dropped	Witness es examine d		Defence witnesse s cited	Defence witnesses examined	٠			
		224 (Main-70 Supp-1-89 Supp-2-65)	-	-	_	-	_	-	-No-	-No-	# Fresh charge-sheet received on assignment only on 25.11.2022. # Expected date of disposal can not be given in the case at this stage.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
On 1st date of hearing i.e. 12.04.2024:- 1. Arguments on point of charge were commenced on behalf of CBI. 2. Accused K. Kavitha was produced before this court after arrest made on 11.04.24 by CBI. Custody/Remand application was also disposed through detailed order dt. 12.04.24. (P-22)	_	
On 2 nd date of hearing i.e. 24.04.2024:- 1. Some arguments on point of charge were addressed by Ld. SPP for CBI. 2. IA/24/24 filed on behalf of A-11 seeking permission to travel abroad, reply filed by the CBI, arguments on the application were also heard and concluded. 3. IA/27/24 filed on behalf of A-12 seeking postponement of hearing arguments on charge till the completion of the further investigation by the CBI. Copy supplied, prosecution sought sometime to file reply to the same.		
 Misc. disposal during the month:- IA/19/24 moved on behalf of A-8 seeking issuance of production warrant u/s 267 was disposed on 01.04.24. IA/20/24 moved on behalf of A-3 seeking permission to withdraw his personal bail bond with surety was disposed on 10.04.24. IA/25/24 moved on behalf of K. Kavitha seeking directions to the jail authorities to produce her through VC was disposed on 19.04.24. IA/21/24 moved on behalf of A-11 seeking interim bail was disposed as not pressed on 20.04.24. IA/24/24 moved on behalf of A-11 seeking permission to travel abroad was disposed on 25.04.24 through separate order. 2nd Bail application bearing IA No. 4/24 filed on behalf of A-8 Manish Sisodia was disposed on 30.04.24 through separate order. 		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT11-000747-2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	31	One MLA & MP	26.11.2022	20.12.2022

Date of Framing of Charges					Statement of accused - Whether recorded or not	accused - witnesses Whether r			Whether there is any stay of proceeding s ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	# Matter is fixed for consideration on pending applications/furthe	Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witness es examine d				
-	r proceedings.	162 (39+69+ +19+09+26)	-	-	=_	-	_	_	-No-	-No-	# Fresh ED complaint received on assignment only on 26.11,2022. # Expected date of disposal can not be given in the case at this stage.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
On 1 st date of hearing i.e. 06.04.2024:- 1. IA/60/24 was filed on behalf of A-14 seeking permission to sign certain necessary documents, Do the documents. 2. Compliance report in terms of order dt. 07.03.24 was filed by DoE. 3. IA/48/24 filed on behalf of A-14 & A-16 seeking further extension of time to conduct the inspect was also disposed. On 2 nd date of hearing i.e. 18.04.2024:- 1. Compliance report qua inspection of unrelied upon documents was filed by DoE.		The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/ documents.
 Compliance report dua inspection of differed upon documents was field by DoE. IA/68/24 moved on behalf of A-27 & A-28 u/s 207 CrPC seeking directions to DoE to provide unreliable. IA/65/24 moved on behalf of A-6 seeking inspection of unrelied upon documents /statements of with 4. IA/64/24 moved on behalf of A-6 seeking permission to be provided with home cooked food during 5. IA/60/24 moved on behalf of A-14 seeking permission to sign certain documents was disposed. IA/53/24 moved on behalf of A-31 was also disposed. On 3rd date of hearing i.e. 26.04.2024:- Compliance report qua inspection of unrelied upon documents was filed by DoE. 	nesses/materials/objects was disposed.	
 IA/71/24 moved on behalf of A-16 seeking substitution of AR was disposed. IA/73/24 moved on behalf of A-14 seeking permission to sign necessary documents was disposed. Inspection of unrelied upon documents, in terms of previous order dated 07.03.2024 to this court, v. Misc. disposal during the month:- IA/54/24 moved on behalf of A-29 seeking issuance of production warrant u/s 267 was disposed or 01.04.24. 	vas still in progress.	
 1A/63/24 moved on behalf of A-3 seeking permission to withdraw his personal bail bond with surety was disposed on 10.04.24. 1A/69/24 moved on behalf of K. Kavitha seeking directions to the jail authorities to produce her through VC was disposed on 19.04.24. 1A/52/24 moved on behalf of A-31 seeking CCTV footage comprising of both audio & video of his ir disposed on 19.04.24. 2nd Bail application bearing IA No. 11/24 filed on behalf of A-29 Manish Sisodia was dismissed on 	nterrogation as well as Dinesh Arora was	

SI CNR No. and Cause title Whether accused is Date of institution Date of taking Nature -Penal statutes involved No. of accused No Whether State case, sitting or former cognizance complaint case or closure MP/MLA report 19 DLCT11-001445-2019 CBI-PC Act 120B IPC 420 r/w 511 02 Former MP 31.08.2013 06.09.2013 Section 8 of PC Act (Jagdish Tytler) CBI Section 66A (B) © of IT Act 2000 VS Abhishek Verma & Anr. (RC11(A)/2012)

Date of Framing of Charges	Present Stage		l of prosec witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited		Witnesses examined		Defence witnesse s cited	Defence witnesse s examined				
09.12.15	# The final arguments have to commence afresh due to change of Presiding Officer of this court vide order of the Hon'ble High Court of Delhi dt. 19.03.2024.			27	Recorded	-	07	03.08.2023	-No-	-No-	# This matter was received by way of transfer only on 20.02.2023 # Disposal within 03 months.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 23.04.2024:- # The matter was adjourned as the court was on leave.		The final arguments have to commence afresh due to change of Presiding Officer of this court vide order of the Hon'ble High Court of Delhi dt. 19.03.2024.
Note:-The final arguments have to commence afresh due to change of Presiding Officer of this court vide order of the Hon'ble High Court of Delhi dated 19,03.2024.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
20	DLCT11-000616-2023 State	State Case (Connected with State vs Sandeep)	IT Act-66E & 67A	01	Connected with S.No. 13 State vs. Sandeep (former MLA)	07.08.2023	
	vs Ravinder (FIR-506/2016)			*		8 7 8	

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Date of Framing of Charges			il of prosed witnesses)	Statement of accused - Whether recorded or not	wit	of defence tnesses		Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited		Witnesses examined		Defenc e witness es cited	Defence witnesses examined				
	# Matter is listed for arguments on charge on behalf of the accused.			-	-	-		-	_		# Supplementary charge-sheet of FIR-506/2016 received on assignment on 08.08.2023. # Within 06 months after framing of charges.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 18.04.2024: 1. Arguments on charge advanced by Ld. Additional PP for State were heard. The accused again sought an adjournment as his counsel was not available. Note:-The matter have to be re-argued due to change of Presiding Officer of this court vide order of the Hon'ble High Court of Delhi dated 19.03.2024.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
21	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charges		Detail of prosecution witnesses					Date since when matter has been posted for final arguments	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined			
	# The matter is fixed for consideration of bail applications/ scrutiny of documents /further proceedings	41	1 137							# Fresh Prosecution Complaint assigned on 25.01.2024.

the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 05.04.2024:- 1. In terms of order of cognizance dated 19.03.2024, all summoned accused marked their appearance before this court. 2. Two applications u/s 305 CrPC moved on behalf of A-5 & A-7 were disposed off. 3. Three separate bail applications were moved on behalf of A-3, A-6 & A-8, the said accused persons were admitted to bail till the next date of hearing/disposal of regular bail applications.		

SI CNR No. and Cause title Nature -Penal statutes involved Whether accused is Date of institution Date of taking No. of No Whether State case, sitting or former cognizance accused complaint case or closure MP/MLA report Crl. Appeal Appeal U/s 374(3) CrPC 02 22 DLCT11-000185-2024 Ex. MLA 27.02.2024 Ranbir Singh Kharab & Anr. vs State (CA-2/2024)

Date of Framing of Charges	_	Detail of prosecution witnesses		on Statement of accused - witnesses Whether recorded or not				orders are existing in the	Expected date of disposal of case		
		Witnesse s cited	Witnesse s dropped	examined		Defen ce witnes ses cited	Defence witnesses examined				
	# The matter is fixed for further arguments.	-	-	-	-		-	-	-		# Fresh Crl. Appeal assigned on 27.02.2024.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On previous date of hearing i.e. 25.04.2024:-	-	
Arguments on behalf of the appellants were heard in part.		

SI No	CNR No. and Cause title	Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
23	DLCT11-000265-2024 K. Kavitha vs DoE (Bail No. 48/2024)	Bail application	U/s 437/439 CrPC		MLC	23.03.2024	

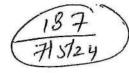
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Date of Framing of Charges	Present Stage		il of proses witnesses		Statement of accused - Whether recorded or not	terminal terminal	of defence tnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defen ce witnes ses cited	Defence witnesses examined				
	# The application is fixed for order.		- 	-	-		-	-	-	-	

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# The arguments on bail application were heard and concluded. Now the matter is fixed for order.		



MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF APRIL, 2024

MAKESH SYAL

Special Judge (PC Act) (CBI)-23 (AT AMILAS Cases) Court No. 612, Sixth Floor Rouse Average Court Complex New Delhi

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

- Name of the Presiding Officer: Sh. Rakesh Syal 1.
- Designation: Special Judge (PC-Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi 2.
- 3. Date since posted in the court: 15.12.2023 (A/N)
- Total number of cases pending on the first day of the month: 25 (24 Regular cases and 1 DE) 4.
- Number of cases disposed in the month with detail i.e. conviction, acquittal, dismissed, acceptance of closure report, etc.: 01 (PMLA Case and 5. 03 Case (Misc. DJ/ASJ) Disposed off.

Number of cases transferred 6.

: 01 (POCSO Act)

Number of cases pending on the last day of the month

: 24 (23 Regular cases and 1 DE)

Number of cases instituted in this month 8.

: 04 (02 Misc. DJ/ASJ), (02 Crl. Appeal)

Special JUDGE, (PC Act), (CBI) -23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi Special Judge (7 - 4.44 (CBI)-23

Mars - Acres

COURT OF SH. RAKESH SYAL, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI FOR THE MONTH OF APRIL, 2024

No	CNR No. and Cause title	Nature - Wheth er State case, compla int case or closure report	Penal statute s involve d	No. of Acc use d	Wheth er accuse d is sitting or former MP/M LA	Date of instit ution	Dat e of taki ng cog niza nce	Date of Frami ng of Charg es	Present Stage	pro wi	wi tn ess es dr op pe d	ion es	Stat eme nt of accu sed - Wh ethe r reco rde d or not	def witn	ence eesses Defe nce with esses exa mine d	Date since when matte r has been posted for final argu ments	Whether there is any stay of proceedin gs ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expect ed date of dispos al of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11	(1 2)	(13	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
	Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi	Complat nt case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Min ister	20.05.	230 5.201 1	04.02.2	Prosecutio n Evidence	83	7	66	Not Reco rded	List of witne ss not filed	•		No	NO	Decemb er, 2024	An application filed by A-3, seeking permission to travel abroad was heard and disposed off. An application filed by A-9, seeking permission to travel outside Delhi was heard and disposed off. PW-66 was partly examined-in-chief on four dates during the month and cross examined on behalf of A-1.	are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have	accused and 83 Prosecution witnesses. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on
2	Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individu al	08.11. 2011	08.11	26.03.2 012	Final Argument	2	Nil 1	2	Reco rded	List of Witn esses not Filed	-	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Yes	Within a month of Vacation of stay	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI

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3	Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Dev Arya Etc	СВІ	120B, 174A IPC	2	Individu al	2011	08.11 .2011	012	Final Argument	2	Nil 1		Reco rded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.		month of Vacation of stay	The matter is tentatively listed before the Hon'ble Supreme Court of India on 07.05.2024.	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi	Closure	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Min ister	30.05.	Yet to be taken	Vide Order Dtd 04.02.2 0 CBI directe d to further investig ation.	Further Investigati on	42			Not	List of Witn esses not filed		-	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC NO. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs	Yes	Depending upon the outcome of the pending petition	¥	*	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC NO. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs CBI
5	Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.	02.0 2.10	18.07.1	PE	254	Nil	204	-	List of Witn esses not filed	-	-	No	NO	Septemb er, 2024	Arguments on application u/s 91 CrPC filed by the accused, were heard partly. Counsel for the accused sought adjournment to file complete list of documents, as per the application U/s 91 Cr.P.C.	are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off	lengthy and time consuming. 3. The record is voluminous. 4. Many times, counsels for the accused seek

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6	Case No. CT/	Ct. Case	U/S 3	1	Forme:	17.07	27.11	21.01.5	700	1 24	0.	- I	-		_	r	1 1		1			
	DLCT11- 000398-2019 DOE Vs Om Parkash Chautala	PMLA	PMLA Act	1	Former MP// MLA	17.07.	27.11	21.01.2	PE	24	01	24	•	List of Witn esses not filed	•	-	No	NO	Septemb er, 2024	1. Arguments on the application U/s 311 Cr.P.C on behalf of accused were heard partly. 2. PW-23 was examined and discharged. 3. One Misc. Application was disposed off.	, -do-	The Cros examination of the witnesses are lengthy and time consuming. The record is voluminous. Many times the counsels for the accused see adjournment of various grounds.
7	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PMLA Act	2	Individu al	14.08.	27.0 9.18	06.10.2	PE	40		10	1	List of Witn esses not filed	-	-	No	NO	August, 2024	PW-09 and PW-10 were examined and discharged.	are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have	witnesses cited. 2. The Cross examination of the witnesses and lengthy and time consuming. 3. The record is voluminous. 4. Many times counsels for the accused seel
8	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/1 3 IPC Act r/w 120B IPC	11	Former MP	03.04.	06.0 7.09	07.12.1	PE	30	1	30		List of Witn esses not filed	-	•	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State	Yes	(Within 04 months of disposal of the petition)	Ld. Addl. PP for State submitted that the interim order was continued in the matter.		Stayed by the Hon'ble High Cour of Delhi vide order dated 21.11.2023 in W.P.(CRL.) No. 925/2022 and CRL M.A 23333/2022, Anirudha Bahal vs State
9	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	MP	11.08. 2021	07.0 8.20 21	-	Misc.	14		٠	•	List of witne sses not filed		-		NO	July, 2024	Arguments on six miscellaneous applications were heard disposed off. Case was adjourned on the request Ld. Counsel for accused and fixed for arguments on	İ	1.There are 0 accused persons. 2.Number comiscellaneous applications arbeing filed by thaccused persons. 3. Many times adjournments ar

applications/issue being sought by the regarding supply of accused list of unrelied persons/counsel. documens 07.05.2024 Case No. CC/ U/S 6 Former 24.12.. 02.0 20.09.1 Prosecutio 256 Nil 222 List 1. IO/PW-219 was 1. Short dates 1. There are 6 Septemb 22/2019 13(2) MP/ 09 2.10 11 n Evidence examined-in-chief are being accused persons er, 2024 DLCT11-MLA and partly cross given. and 256 examined on behalf 2. Efforts are Prosecution witness Witn 000279-2019 13(1)(e) (RBT esses of A-1.

2. An application u/s 91 Cr.PC was moved on behalf of A-1, seeking production of unrelied of miscellaneous results. Entors are prosecution witness being made to cited.

2. The Cross examination of the witnesses are lengthy and time miscellaneous consuming. CBI of PC on not Vs Act r/w 14.03. filed Ajay Singh sec 109 Chautala IPC seizure applications 3. The record is upon expeditiously.
3.The parties/
counsels have counsels for the memos/search list/production memos and letters. and HIO sought long adjournment for filing reply on the ground that a long list of documents had been given in application. The case was adjourned for 13.05.2024. Case No. State Applicat 1 MLA 26.08. Misc. No Ld. Counsel for the Short dates are 1. The case was July, Misc/DJ/ASJ/ ion U/s complainant sought being given. Appearanc 2024 instituted 145/2022 17A of adjournment on the ground that he has filed Writ Petition e 26.08.2022. DLCT11-PC Act-2. Adjournment are 000518-2022 1988 being sought by the Satish Chauhan (Crl.) No. 3833/2023, complainant, as he V/S "Satish Chauhan V/s has filed Writ Mukesh State of NCT of Petition (Crl.) No. Ahlawat Delhi", which was 3833/2023, "Satish fixed for hearing in Chauhan V/s State July, 2024 and that of NCT of Delhi" in he would be pursuing the Hon'ble High the matter with the Court of Delhi. concerned authority for the grant of sanction U/s 17(a) of PC Act.

Case NO. CT PMLA U/S 3 10 MLA 27.07.. 108 Argument No Decemb 1. Remaining 1. Short dates 1. There are 10 CASE /23/2022 | Case &4 22 on Charge er 2024 arguments on charge are being accused and 108 DLCT11-PMLA (RBT by Special Counsel given. Prosection for ED were heard. 2. Efforts are cited. Prosecution witness 000468-2022 Act on DOE 23.09.. 2. Arguments on being made to 2. The record is VIS 22) charge by Ld. dispose off voluminous. Satyendra Counsel for A-3 to A- miscellaneous 3. Number of Kumar Jain & 9 heard partly. applications Miscellaneous Ors 3. Three Misc. expeditiously applications are Application was being filed by the disposed off. accused/counsel. 4. Application U/s 4. Many times the 439 Cr.P.C of A-5 for counsels for the grant of interim bail accused sought was disposed of. adjournment on various grounds. 13 MLA Case No. U/S 6 03.12. Further 81 Status Report was 1. Short dates 1.Case filed by IO. He are being received sought three months given. 1.1.11 . No Yes October, CBI/257/2019 13(2) 2018 Proceeding 2024 being received by transfer DLCT11-(RBT r/w S on 11.11.2022. 000989-2022 13(1)(e) on time to complete 2. Efforts are 2. There are 10 of PC CBI 01.11. being made to accused and 81 dispose off Prosecution witness further investigation. V/S Satyendar Act r/w 22) sec 109 Kr. Jain miscellaneous cited. IPC applications 3. The record is expeditiously. voluminous. 4. Number of Miscellaneous applications are being filed by the accused/counsel. 5. Many times, the counsels for the accused seek adjournment on various grounds. 14 DE. 02/2023 DE Case DE 01 03.07. 2 Misc. -No 1. Statement of Short dates are DE Vs Ms. 2023 2024 Delinquent Member being given Arvinder Kaur of Service was recorded. 2. Final arguments were heard. 2. Case was adjourned for clarification on 03.05.2024. Case No. CBI U/Sec. 01 Former RBT 26.0 Charge 41 -No Decemb Remaining Short dates are 1. The record is CBI/96/2023 147/148/ MP/Min on 7.20 er, 2024 arguments on charge being given. voluminous. CBI Vs Jagdish 149/153 ister 20.09. 23 in rebuttal by CBI 2. Many times Tytler A/188/1 2023 were heard. parties DLCT11-09/295/3 2. Arguments on adjournment 000702-2023 02/463 charge by Ld. various grounds. IPC Counsel victim/complainant were heard partly.

16	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	СВІ	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORME R CM A - 2				Arguments on point of cognizance	109	-	-			SHE	•	No	No	Decemb er, 2024	Four Applications for grant of bail u/s 439 Cr.PC were disposed off. Case was adjourned for arguments on behalf of CBI on applications u/s 207/208 CrPC.	Short dates are being given.	Case was received by transfer on 06.12.2023.
17	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	Criminal Revision	U/s 397, 398 read with 401 CrPC	02		04.01. 2024			Argument on Revision Petition	-	-	-	Not recor ded	Not filed		-	No	No	May, 2024	Arguments, were heard partly by Ld. PP for CBI. At his request, case was adjourned for remaining arguments.	Short dates are being given	Case was received by transfer on 04.01.2024.
18	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11- 000780-2023	Criminal Revision	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01. 2024			Argument on Revision Petition	1	•	-	Not recor ded	Not filed	٠	•	No	No	May, 2024	Arguments, were heard partly by Ld. PP for CBI. At his request, case was adjourned for remaining arguments.	Short dates are being given	Case was received by transfer on 04.01.2024.
19	Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01. 2024	19.1. 2024		Scrutiny of documents	29	4	•	•	•	•	-	No	No	July, 2024	Joint inspection of the documents was carried out and the case was adjourned for arguments on two misc. Application U/s 207/208 Cr.PC moved on behalf of A-1 and A-3, after supply of the said deficient doucuments, as pointed out, during the joint inspection.	are being given. 2.The parties/ counsels have been asked to cooperate in the expeditious	Case was received by assignment on 09.01.2024.
20	State Vs.Swati Maliwal	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.0 1.20 17	08.12 .2022	Prosecutio n Evidence	20	-	-	•	Not filed	•		Stayed by the Hon'ble High Court of Delhi vide order dated 10.03.2023 in W.P. (CRL.) No. 236/2023, State Vs Swati Maliwal	-	-	The matter has been stayed by the Hon'ble High Court. Ld. Counsel for the accused informed that the Hon'ble High Court of Delhi has reserved the matter for orders. The case was accordingly adjouned for further proceedings.	-	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge- cum-Special Judge (PC Act) (CBI), RADC, New Delhi.

Criminal Criminal U/s Sitting 14.03. Argument No July, 2024 1. Ld. Counsel for the | Short dates are Revision Petition Revision No. Revision | 397/399/ Chief 2024 on petitioner sought time being given. was received by 04/2024 400/401 Minister Revision to file rejoinder to the assignment on Arvind of CrPC Petition reply filed by the ED. 14.03.2024 Kejriwal V/s 2.The case was fixed Directorate of for arguments on the Enforcement Revision Petition on CNR No. 14.05.2024. DLCT11-000230-2024 22 Criminal Criminal U/s Sitting 14.03. 1. Ld. Counsel for the | Short dates are Argument No No July, Revision Petition Revision No. Revision | 397/399/ Chief 2024 2024 petitioner sought time being given. was received by 05/2024 400/401 Minister Revision to file rejoinder to the assignment on Arvind of CrPC Petition reply filed by the ED. 14.03.2024 Kejriwal V/s 2.The case was fixed Directorate of for arguments on the Enforcement Revision Petition on CNR No. 14.05.2024. DLCT11-000231-2024 23 CA/3/2024 Criminal U/s 05.04. July, 2024 Misc. No No 1. Arguments on the Short dates are Appeal was Appeal DLCT11-374(3) application U/s 5 of the Limitation Act were heard and 2024 received by 000297-2024 Cr.P.C assignment Jitender Mahajan And allowed. Ors. Vs State 2. Arguments on (NCT Of Delhi) appeal were heard by the Ld. Counsel for the appellants. Case adjourned at the request of Ld. PP for State for advancing arguments. 24 CA/4/2024 Criminal U/s 341 18.04. July, 2024 Misc. -Submissions made by Short dates are -No No Appeal was DLCT11-Appeal Cr.P.C 2024 Ld. Counsel for being given. received by 000335-2024 appellants were heard assignment vide Rajeev Kumar partly. order dated Rana And Anr 16.04.2024 of Ld. Vs State And Officiating District Anr. & Sessions Judgecum-Special Judge (PC Act), RADC, New Delhi. Sitting MISC DJ/ASJ MISC.D Applicat 10.04. Considerat Application u/s 70 & No No April,20 Application was 135/2024 J/ASJ ion u/s MLA 2024 ion 73 CrPC r/w Section received from Bail ED Vs 70 & 73 65 of PMLA, was & Filing Section on Amanatullah Cr.PC dismissed 10.04.2024 as Khan withdrawn. MISC DJ/ASJ MISC.D CBI EX. 15.04. Misc. No No April,20 Application for Application was 141/2024 J/ASJ MP/ 2024 release of FDR was received from Bail CBI Vs O.P. MLA disposed off. & Filing Section on Chautala 15.04.2024

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Case No. CT/17/2022 DLCT11- 000304-2022 DOE V/S D. K. Shivakumar	DOE	U/S 3 &4 PMLA Act	5	Dy. CM	26.05. 22	31.0 5.22	-	Misc.	11	 **	- 3	List of Witn esses not filed	*	*		No	ECIR No O4/HIU/2018, quashed by the Hon'ble Supreme Court of India with respect to A-1, A-3, A-4 & A-5, and Accused No. 2 was discharged by this court.
Case No. CBI/ 34/2024 CBI Vs Naresh Tiwari & Ors. DLCT11- 000093-2024	POCSO ACT	U/s 120- B r/w 363,366, 376 (D) IPC	03	Individu al	31.01. 2024	•	•	Prosecutio n Evidence	103	18	Not recor ded	List of witne ss not filed	•	•	No	No	As per the Order dated 26.04.2024, of Ld. Principal District Sessions Judge, the case was transferred to the court of Sh. Rakesh Kumar- III, Ld. Special Judge, (PC-Act) CBI-02, RADC.

Total cases pending as on 30.04.2024 = 24 (Including 1 DE)

Prepared by:- JA/Ahlmad

(RAKESH SYAL)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CSI)-23 (MPs/ML As Cases) Rouse Avenue District Court New Delhi

6. Number of cases pending on the last day of the month

7. Number of cases instituted in this month

VISHAL GOGNE Additional Sessions Judge Special Judge (PC), (CBI)-24

MOI	Rouse Avenue District Cour New Delhi NTHLY PROGRESS REPORT OF COURT DEALING WITH CASES {Letter No. MP/MLAs/RADC/Gaz./202	
1.	Name of the Presiding Officer	VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	24
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	3 Misc. DJ ASJ applications , 1 Bail application were disposed of & 1 CBI Case has been transferred

Prepared by:

(Ahlmad/JA)

(VISHAL GOGNE)

Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)

Rouse Avenue Court Complex, New Delhi Special Judge (PC Act) (CBI-24) (MPs/MLAs Cases) Rouse Avenue District Court New Delhi

22

03 (Misc. DJ ASJ)

SI No	CNR	No. at	nd Cau	se title	com	Nature - her State case plaint case of sure report			No. of accused	Whether accused is sitting or former MP/MLA	Date	of institution	Date of cognizance
1		S	000429 tate Vs ti Singl		Se	ssions Case	U/s: 302,	307 IPC	2	Former MLA	10 Instituted	Institution dt. 0.02.2014 I in this court on 4.05.2023	10.02.2014
of Fram	t Stage i of the case		of pro witnes:		Stateme nt of accused - Whether recorde d or not	witn	defence esses	Date sind matter had posted fargun	as been or final	Whether there is any proceedings ordered by court, if yes give o	y superior	Whether any interim orders are existing in the matters	Expected date of disposal of case.
06.06.2 015	2	sses	ses	Witnesse s examined		Defence witnesses cited	Defence witnesses examined			-No-	and an all-the paid of the same foreign & dec	-No-	Matter was received in the month of May 2023. Matter is expected to be
	PE	76	11	23 (Cross of PW 13, 19 & 21 are deferred)	1								disposed of within a year

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on four (4) dates in this month. Witness were unserved with report of left the office. Lengthy prosecution evidence of PW 23 Dr. Mohit khanna was recorded and concluded in this month. Two other witnesses namely Dr. Swapun Deep and Dr. Neeraj are reported to be not available as they are presently residing abroad. The court finds it appropriate that the possibility of recording the deposition through video conferencing be considered.	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
2	DLCT11-000478-2019 ED Vs Virbhadra Singh etc.	Complaint case	3 & 4 of PMLA, 2002	9	Former MP, Sitting MLA	06/09/16	07/09/16

	7111111111111111	Dring.				and the other management and in Principle	THE PERSON NAMED IN COMPANIES.			the contraction of the contracti
Presen	Detai	l of pro	secution	Statemen	Detail of	defence	Date since	Whether there is any stay of proceedings ordered	Whether any	Expected date
Stage		witness	es	t of	witne	esses	when	by superior court, if yes give detail	interim orders	of disposal of
of the				accused -			matter has		are existing in	case.
case				Whether			been		the matters	
				recorded			posted for			
				or not			final			
	1				1		arguments			
	ses	es	examined	1	Defence witnesses cited	Defence witnesses examined		-No-	-No-	
PE	107	2		11						
	Present Stage of the case	Presen Detail t Stage of the case Witnes ses cited	Presen Detail of pro- t Stage witness of the case WitnesWitness ses es cited droppe d	Stage witnesses of the case Witnes Witness Witnesses ses es examined droppe d PE 107 2 71 (Cross is	Presen Detail of prosecution Statemen t Stage witnesses t of accused - Whether recorded or not Witnes Witness Witnesses es examined cited droppe d	Presen Detail of prosecution t Statemen t of witnesses t of accused - Whether recorded or not Witnes Witness Witnesses es es cited droppe d	Present Stage of the case Witnesses witnesses es es cited droppe	Present Stage of the case	Present Stage of the case	Present Stage of the case

[세계에게 1967년에게 되는 1969년에게 1969년	#[4조] 나는 아이트 레르는 아이트 옷이 아이트를 모두 하는 것이 되었다. 아이트를 하는 것이 하는 것이 되었다. 그는 사람이 없는 것이 되었다. 이 사람은 사람이 없다.	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on five (5) dates in this month. Three witnesses / bank officials from Himachal Pradesh, appeared however, the counsel for ED submitted that the documents sought to be proved through the two witnesses have already been proved through other witnesses. It was submitted that these witnesses may be dropped. The remaining witness was also not needed to be examined. PW 27, PW 70 & PW71 were examined-in-chief. Cross-examination of the witnesses in this case is deferred in view of the order of Hon'ble High Court dated 19.04.2022.	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 19.04,2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states.



SI No	CNR	No. and	Cause titl	Wi	Nature - nether State omplaint ca closure rep	e case, se or	Penal statu involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date o	of cognizance
3		CBI Vs	975-2019 I Singh etc.		Sessions Ca (PC Act)	113	9, 465 r/w 471 (2) r/w 13 (1) Act 1988	(e) of PC	35217	Former MP, Sitting MLA	31.03.2017	. (8.05.2017
Framir of	of Prese ngnt Stage es of the case		il of pros witnesse		Statement of accused - Whether recorded or not		f defence esses	Date s when n has b posted fina argum	natter een d for al	her there is any stay of by superior court, if		Whether any interim orders are existing in the matters	case.
		es cited		Witnesses examined		Defence witnesses cited	4	B:	Delhi i Anr &	de Order dt 16.04.2019 of 1 n W.P. (Crl) 235/2019 titl Crl. M.As 1619-1620/2019 d to make all possible end	ed as Pratibha Singh and 9, the trial court has been		
10.12.1	18 PE	223		59	No				evidenc	e of witnesses who are n nal Pradesh.			



Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on five (5) dates in this month. PW-53 Vinod Sharma has been extensively cross examined on behalf of A-8. The court has allowed the prayer of PW-53 for exhibiting certain official documents during the course of answering certain questions. A copy of the said document has been provided to the Ld. Respective counsels for the accused. It has been prayed by the Ld. counsels that sometime may be granted for preparing further cross examination as the documents have been newly provided. Summons issued to witness Sh. Deepak Gupta received back with the report that the witness has expired. PW59 Anil Sharma extensively examined-in-chief on two dates. At the request of Ld. Sr. PP, further examination of this witness is deferred. No witness was present on two dates.	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. No witness was present on number of dates.



SI No	CN	NR N	o. and (Cause title	Wi	Nature - nether State omplaint ca closure rep	case, se or	Penal statu involved	377	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Di	ate of cognizance
4			State Vs	981-2019 Ishekar et	c.	Sessions Ca	1	7, 468, 471, 4 70, 120B of II ec 8 of PC Ac	PC and	9	Former MLA	14.07.2017		03.082017
Date Frami of Charg	ng nt Sta	age the		l of prose witnesse		Statement of accused - Whether recorded or not		defence esses	Date sin when ma has bee posted final argume	tter en for	ther there is any stay o by superior court, if		18.	
		i	1	Witnesse s dropped		1	Defence witnesses cited	Defence witnesses examined		Delhi	ide order dt. 30.09.2019 of in Criminal Revisions no. 121/1, the proceedings are s	273/19, 1078/18, 1140/18		
17.11.	18 P	PE	66	_	4	No No	- -		The state of the s					

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
It was stated at bar by the Ld. counsels for the accused persons that the Hon'ble High Court vide order dated 18.03.2024 has continued the previous interim orders and the proceedings are next listed before the Hon'ble High Court on 08.05.2024. In view of the above circumstance, the present matter is adjourned to 31.05.2024	17 - 17 Marian	It is stated by the counsel of the applicant / accused that the matter is listed before the Hon'ble High Court of Delhi on 08.05.2024



SI No	CNRN	o. and Cause title	Nature - Whether State complaint ca closure rep	case, se or	Penal stat involve		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date	of cognizance
5		CBI Vs Prasad Yadav etc.	Sessions Ca (PC Act)		120B r/w 420 of Sec 13 (2) r/w 1 of PC Act,	3 (1) (d)		Former MP / Sitting MLA	16.04.2018		30.07.2018
Framir of	of Prese ng nt Stage es of the	Detail of prosecution witnesses	Statement of accused - Whether	W	il of defence vitnesses	Date s when m has b	atter een	ether there is any stay of by superior court, if		11	

Charges	Stage		witnesse		of accused - Whether recorded or not	witne	sses	when matter has been posted for final arguments		interim orders are existing in the matters	of disposal of case.
				Witnesses examined		Defence witnesses cited	Defence witnesses examined	i	Yes, The proceedings are stayed qua accused Vinod Kumar Asthana vide the order dt. 17.05.2023 of Hon'ble Supreme		Within one year from the date of framing
-	Arg/ Charg e	94	-	-	No				Court of India in I.A No. 48960/2023 in Criminal Appeal No (s) 1448/2023 titled as Vinod Kumar Asthana Vs CBI. So far as other accused persons are concerned, the proceedings may continue against them.		of the charge.

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
Arguments concluded on the aspect of charge on behalf of the CBI. Further extensive arguments on the point of charge have been heard on behalf of accused no. I to 4. Upon extensive submissions on points of law, the Ld. Sr. Counsel for the above mentioned accused persons seeks some time to file written submissions/applications.	



SI No	CNR	lo. and	Cause titl	Wh	Nature - nether State omplaint ca closure rep	e case, se or	Penal statu involved		o. of cused	Whether accused is sitting or former MP/MLA	Date of institution	on Date	of cognizance
6		CBI Vs	985-2019 s LLP Ltd	etc.	Complaint C (PMLA)		ec 3 & 4 of P 2002	MLA'	16	Former and sitting MP and MLA	25/08/2018		17.09.2018
Framir of	of Prese ng nt Stage es of the case	Deta	il of prose witnesse		Statement of accused - Whether recorded or not	Detail of witne		Date since when matte has been posted for final arguments		her there is any stay of by superior court, if			11
			Witnesse s dropped			Defence witnesses cited	Defence witnesses examined	ii .	16/09/2 Gupta	019 in SLP (Criminal) Vs ED, has ordered to n	rt of India vide order dt: 8156/2019 titled as Sarla ot to frame charges until		Within one year from the date of framing
	Misc. App & Arg/ Charg e		-	-	No		-	-	further	orgers.		A CONTRACTOR OF THE CONTRACTOR	of the charge.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Since the proceedings are under stay, the matter is adjourned for 24.05.24		The Hon,ble Supreme Court of India vide order dt: 16/09/2019 in SLP (Criminal) 8156/2019 titled as Sarla Gupta Vs ED, has ordered to not to frame charges until further orders.



SI No			Cause title	W	Nature - nether State omplaint ca closure rep	e case, se or port	Penal statu involved	d	No. accu		Whether accused is sitting or former MP/MLA	Date of institution		of cognizance
7 N		ED Vs	1-000985-2019 Complaint Case Sec 3 & 4 of PMLA' 8 Former MP 08.03.2021 ED (PMLA) Vs t Township India Ltd			26.03.2021								
Framir of	of Prese ight Stage es of the case	1	il of prose witnesse		Statement of accused - Whether recorded or not		defence esses	Date s when n has b posted fina argum	natter een d for al	Wheth	ner there is any stay o by superior court, if	f proceedings ordered yes give detail		Expected date of disposal of case.
		es cited		Witnesses examined		Defence witnesses cited	Defence witnesses examined	84	V	Delhi p	passed in Crl. M.C No 2	he Hon'ble High Court of 483/2022, the operation of n stayed. The matter was	i	Within one year from the date of framing of the charge.
	Misc. Appea rance & Argum ents on Charg e			_	No.					isted or	n 09.04,2024 in the High o	ourt of Delhi.		
											,			



Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The proceedings before the Hon'ble High Court of Delhi are reported to be listed vide order dated 09.04.2024 for final disposal on 28.05.202. The Hon'ble High Court of Delhi previously had directed on 25.05.2022 that compliance of order dated 22.03.2022 passed by the Ld. Predecessor of this court shall not be insisted upon.		The proceedings before the Hon'ble High Court of Delhi are reported to be listed, vide order dated 09.04.2024, for final disposal on 28.05.2024.



SI No	CNR	No. and	Cause titl	Wi	Nature - ether State emplaint ca closure rep	e case, ise or	Penal statu involved		No.	100	Whether accused is sitting or former MP/MLA	Date of institution	on [Date o	f cognizance		
8		ED Vs	0331-2022 drashekar.		Complaint C (PMLA)		ec 3 & 4 of P 2002	MLA'	1		A co-accused was a former MLA in the predicate offence.	02.06.2022		09	9.06.2022		
Framii of	-	rese Detail of prosecution t witnesses tage f the			Prese Detail of prosecution Statement Deta nt witnesses of w Stage accused - of the Whether				of defence tnesses When matter has been posted for final arguments			Whether there is any stay of proceedings ordered by superior court, if yes give detail				rders ting	Expected date of disposal of case.
		-	10	Witnesses examined		Defence witnesses cited	Defence witnesses examined		V W	/.P. (C	rl) 3560/2023 & Crl.M.	ble High Court of Delhi in A 33055/2023 titled as			Within one year from the date of framing		
15.10. 22	20 DE	23	1	22	Yes		-		di	Sukash Chandrashekhar Vs ED, the trial court has been of the directed to adjourn the matter and fix a date later than the date fixed in Hon'ble High Court of Delhi.					of the charge.		

case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter is at the stage of recording Defense Evidence		The Hon'bleHigh Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court



SI No		lo. and Cause titl	Wi	Nature - nether State omplaint ca closure rep	se or oort	Penal statu involved	i	accı	of used	Whether accused is sitting or former MP/MLA	Date of institution	on Da	ate of cognizance	
9		CBI Vs Prasad Yadav etc.		Sessions Ca (PC Act)	13	ec 8,9,11,12, 13 3(1)(d) of PC A & Sec 120B r/ 471, 468, 420	ct 1988 w 467,	1	9	Former and Sitting MP / Sitting MLA	10.10.2022		27.02.2023	
Framii of	Stage es of the case	Detail of prose witnesse	es	Statement of accused - Whether recorded or not	1	of defence nesses	Date s when n has b posted fina argum	natter een d for al	Wheth	ner there is any stay of by superior court, if	proceedings ordered yes give detail	interim ord are existi in the mat	ters	
		Witness Witnesse es cited's dropped			Defence witnesse cited	Defence s witnesses examined	\$E.		Crl. M.C Singh V	C 6434/2023, Crl.M.A 241 s CBI, the trial court has b	ble High court of Delhi in 15/2023 titled Ram Ashish been directed to adjourn the	i	Within one year from the date of framing	
	Filing of conclu ding Supple mentar y charge sheet and Argum ents on charge								nauer o	eyond the date fixed in the	angu Court of Death.		of the charge.	



case during the month		The specific reasons, if any causing delay in disposal of the matter
A supplementary Charge sheet was filed in the month of March 2024. Scrutiny and checking of documents of supplementary charge sheet has been concluded The matter has been taken up on several dates in this month for disposal of multiple misc. applications. Matter is now fixed for filing of concluding supplementary charge sheet.	the said applications.	There are 19 accused in this case. Several Misc. applications filed by the counsels of the accused persons. Concluding charge sheet still to be filed by the CBI.



SI No	CNR	lo. and (Cause titl	Wh	Nature - nether State omplaint ca closure rep	case, se or	Penal statu involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		of cognizance
10	Virende	State Vs	114-2023 e Kadiyan et	te.	Sessions Ca	ise Se	ec 3 (1)(r)(s) o Act	fSC/ST	10	Sitting MLA	30.01.2023	e- •	30.01.2023
Frami of		12	il of prose witnesse		Statement of accused - Whether recorded or not		of defence nesses	Date sir when ma has be posted final argume	atter en for	her there is any stay of by superior court, if y			ii.
20.05. 23	20 PE			Witnesses examined 4 (all deferred)	-	Defence witnesse cited			Yes, vi Crl. M. 4563/2	ide order of the Hon'ble Hi A 15541/2020(Stay) in Crl. 3 & 4576/23 the proceeding d no. 1, 3, 5 & 6	. M.C 4140/2023, 4557/23,		

and the second



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case during the month	() : [- [- [- [- [- [- [- [- [- [The specific reasons, if any causing delay in disposal of the matter
It was submitted by the Ld. Counsel of the accused persons that the matter was listed before the Hon'ble High Court of Delhi on 29.04.24. It is apparent that proceedings against certain accused persons have been stayed by Hon'ble High Court of Delhi. It has been clarified by the Ld. Respective counsels, citing the order of the Hon'ble High Court dated 11.12.2023, that the proceedings remain stayed qua accused no. 1, 3, 5 and 6 and the interim order has been continued on the said date. The Ld. Prosecutor had stated that an opportunity may be granted for consultation with the IO regarding the prospect of continuing trial against the remaining accused.	unnecessary adjournment are being given. (2) Ld. PP to consider whether trial may continue qua other accused.	Vide order of the Hon'ble HighCourt dated 31.05.23 in Crl. M.A 15541/2020(Stay) in Crl. M.C 4140/2023, 4557/23, 4563/23 & 4576/23 the proceedings have been stayed qua Accused no. 1, 3, 5 & 6



SI No	CNR N	lo. and	Cause title	WI	Nature - nether State omplaint ca closure rep	case, se or	Penal statu involved	2	No. of accuse		Date of institution	on	Date of cognizance	
11			359-2023 Rawat & C e		Criminal Rev	ision	Sec 397 Cr.	P.C		Sitting MP	Initial Institution date is 0 Instituted in this cou 10.05.2023			
Fram of	of Prese ing nt Stage ges of the case	Deta	il of prose witnesse		Statement of accused - Whether recorded or not		defence esses	Date sin when ma has bee posted final argumer	tter en for	ether there is any stay of by superior court, if				
			Witnesse s dropped			Defence witnesses cited	Defence witnesses examined	1		e e maio de la compansión		-Ye:	been receive back fro	ed
	Argum ents	-	-								4		Mediation Centre a unsettled. Expected to b disposed with in months.	as oe of 3

case during the month		The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on five (5) dates in this month. On dated 01.04.24 I.O. Inspector was not present and sent a request. On dated 02.04.24 further submissions had been heard in light of the queries put by the court to the I.O. as well as the Concerned ACP. On dated 22.04.24 matter could not be taken up due to time taken up in other matters. On dated 25.04.24 matter could not be taken up due to both sessions being consumed in entirety for submissions on the bail application in another matter.	of arguments	The court has raised certain queries The IO is unable to adequately address the queries. In view of the complex nature of the allegations and the nuanced role ascribed to the various accused persons, the court has called the ACP who forwarded the charge sheet to appear for clarifications along with the forensic auditor.



SI No	CNR N	o. and C	Cause title	Wh	Nature - nether State omplaint ca closure rep	case, se or	Penal statu involved	September 1	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on D	ate of cognizance
12		T11-0003 autam M Vs State		(Criminal Rev	rision	Sec 397 Cr.	P.C	-	Sitting MP	Initial Institution date is 0 Instituted in this cou 10.05,2023	Contraction of the Contraction o	
Date of Framing of Charges	nt Stage	4	l of prose witnesse		Statement of accused - Whether recorded or not		f defence esses	Date sing when made has be posted final argume	atter en for	ther there is any stay o by superior court, if			- 1
	100	1	Witnesse s dropped		H.	Defence witnesses cited						-Yes-	The matter has been received back from
	Argum ents	-	-	and the second s					100	е. 1			Mediation Centre as unsettled. Expected to be disposed of
											*		with in 3

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on five (5) dates in this month. On dated 01.04.24 I.O. Inspector was not present and sent a request. On dated 02.04.24 further submissions had been heard in light of the queries put by the court to the I.O. as well as the Concerned ACP. On dated 22.04.24 matter could not be taken up due to time taken up in other matters. On dated 25.04.24 matter could not be taken up due to both sessions being consumed in entirety for submissions on the bail application in	of arguments	



SI No	CNR No	. and C	ause title	Contract of the second	- Whether Somplaint ca report		Penal statu	Statement 1	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date	of cognizance
13		11-0005 oita Khu Vs State		Cr	iminal Revis	ion	Sec 397 Cr.	P.C		Sitting MP	10.07.2023		
Date of Framing of Charges	nt Stage	Deta	il of prose witnesses		Statement of accused - Whether recorded or not	The state of the s	defence esses	Date sind when mat has bee posted fo final argumen	ter n or	her there is any stay of by superior court, if	yes give detail		Expected date of disposal of case.
FIRMED PARKS 4, 45 1 6 7 6	11	and the state of t	Witnesse s dropped			Defence witnesses cited	Defence witnesses examined	1		And the second s	ent en	-Yes-	The matter has been received back from
	Argum ents		_										Mediation Centre as unsettled. Expected to be disposed or with in 3 months.

case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on five (5) dates in this month. On dated 01.04.24 I.O. Inspector was not present and sent a request. On dated 02.04.24 further submissions had been heard in light of the queries put by the court to the I.O. as well as the Concerned ACP. On dated 22.04.24 matter could not be taken up due to time taken up in other matters. On dated 25.04.24 matter could not be taken up due to both sessions being consumed in entirety for submissions on the bail application in another matter.	of arguments	



SI No	CNR N	lo. and (Cause title	C	Nature - nether State omplaint ca closure rep	e case, se or	Penal statu involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date	of cognizance
14		CBI Vs	462-2023 r Gautam	Se	essions Case	(CBI) S	ec420, 467, 46 474 IPC		1	Ex MP	05.06.2023		-
Frami of	of Prese ng nt Stage es of the case	Deta	l of prosec witnesses		Statement of accused - Whether recorded or not		f defence esses	Date s when m has b posted fina argum	natter een d for d	her there is any stay of by superior court, if	yes give detail		of disposal of case.
		Witness es cited	Witnesse W s dropped e	itnesses xamined		Defence witnesses cited	Defence witnesses examined					-	Fresh Case received in the month of June
	Misc. Appea rance & Submi ssions												2023. Matter is expected to be disposed of within 1 year.



Matter has been taken up on two (2) dates in this month. Extensive submissions have been heard on behalf of the prosecution on the aspect of cognizance. Court has raised some queries the IO has also responded to the clarifications sought by the court. The matter could not be taken up on one date due to both sessions being consumed in entirety for submissions on the bail application in			The specific reasons, if any causing delay in disposal of the matter
one date due to both sessions being consumed in	Extensive submissions have been heard on behalf of the prosecution on the aspect of cognizance. Court has raised some queries the IO has also responded to the clarifications		
	하는 그리즘 그는 그리즘 그리즘 그리를 보는 것이 되었다. 그리고 있는 것이 되었다. 그리고 있는 것이 없는 그리고 있는 것이 없는 것이었다면 없었다면 없는 것이었다면 없었다면 없었다면 없었다면 없었다면 없는 것이었다면 없었다면 없었다면 없었다면 없었다면 없었다면 없었다면 없었다면 없		
entirety for submissions on the bail application in	막고하다면 그리면 가게 되었다. 이번에 되어난 그 이번에 그는 아버지는 아이를 하고 하고 하고 하면 없어? 그 경우를 하게 하는 아프랑에게 많아 하는데 없어 살아내고 있다면서		
	entirety for submissions on the bail application in		
another matter. Matter is now fixed for orders.	another matter. Matter is now fixed for orders.	•	



SI No	CNR No. and	w	Nature - /hether State ca complaint case closure report	or		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date of cognizance
15	DLCT11-00 CB Vs Lalu Prasad	ı	Sessions Case (CB	I) Sec 8,11,12, 1 13(1)(d) of PC and Sec 120B 471 IP	Act 1988 r/w 420,	19	Sitting and former MPs / MLAs	03.07.2023	
Date Frami	H I	ail of prosecution witnesses	Statement I	Detail of defence witnesses	Date si when m		ner there is any stay of by superior court, if	사용 경기 때문에 가장 하면 하는데 하는데 하나 하나 되었다.	Whether any Expected date interim orders of disposal of

Charges	nt Stage	1	il of prose witnesse	s	Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	of disposal of case.
	5			Witnesses examined	16	Defence witnesses cited	Defence witnesses examined	1 000 110000000000000000000000000000000		ii.	Fresh Case received in the month of June
	Scrutin y of docum ents		_								2023. Matter is expected to be disposed of within 1 year.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
		Concluding charge sheet still to be filed by the CBI.



SI No	CNR N	o. and (Cause title	W	Nature - hether State omplaint ca closure rep	case, se or	Penal statu involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date	of cognizance
16	Enford A	cement I Vs mit Katy	THE STREET STREET, STR		nplaint Case (PMLA) S	Sec 3 & 4 of PM		7	Sitting MPs/MLAs	09.01.2024		27.01.2024
Framir of	of Prese ng nt Stage es of the case	9	il of prose witnesse		Statement of accused - Whether recorded or not		of defence inesses	Date si when m has be posted fina argume	atter een I for I	her there is any stay of by superior court, if y			Expected date of disposal of case.
		es cited	Witnesse s dropped			Defenc witness cited	e Defence es witnesses examined			ar militari dalamini dan mili sustandaran pambar hakatar 	rest and mention and restrict a trial transfer and the second section of the second section of the second section of the second section sectio	-	One year from the date of traming of charge.
	Misc. Appea rance	46		-									



case during the month		The specific reasons, if any causing delay in disposal of the matter
The matter was taken up on eleven (11) dates in this month. The court has perused the case record of the ED with respect to the course of further investigation. The principal complaint is already before the court and upon query the Ld. Prosecutor for the ED submits that further investigation is being conducted on a priority and expeditious basis. The official from ED submits that further investigation is at an advanced stage and is likely to be concluded soon. Application for extension of interim bail was decided in this month.	conclusion of arguments on charge.	There are 7 accused in this matter. Several IAs / Misc. applications filed by the counsels of the accused persons. Extensive submissions, both on fact and law, have been heard on behalf of both parties in Interim bail application for number of dates. The supplementary complaint is still to be filed by ED.



SI No	CNR N	o. and	Cause titl	Wi	Nature - nether State omplaint ca closure rep	e case, ise or	Penal stati		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date o	of cognizance
17	A	mit Kat Vs	9868-2023 yal etc Directorate		Bail Applica	tion			1	Co accused are Sitting MPs / MLAs	16.12.2023		
Framin of	f Prese gnt Stage s of the case	Deta	il of prose witnesse		Statement of accused - Whether recorded or not		f defence esses	Date sir when ma has be posted final argume	atter en for	ether there is any stay of by superior court, if		1	Expected date of disposal of case.
	13			Witnesses examined	B	Defence witnesses cited		11		<u></u>		-	Disposed of in this month
	Dispos ed of		_					-					

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Application for extension of interim bail is disposed of.		Extensive submissions, both on fact and law, have been heard on behalf of both parties in Interim bail application for number of dates.



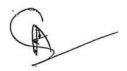
SI No	CNR	No. and	Cause titl	Wh	Nature - nether State omplaint ca closure rep	case, se or	Penal statu involved	7	No. of accused	Whether accused is sitting or former MP/MLA	Date of instituti	on Date	of cognizance
18		Stat Vs			Sessions ca	se L	I/s 147, 148, 14 IPC	49, 307	26	Ex MLA	Initial date 03.12.2 Instituted in this cou 11.01.2024	AUCTO-C	23.03.2015
Frami of	of Prese ing nt Stage ges of the case		ail of pros witnesse		Statement of accused - Whether recorded or not		f defence esses	Date s when m has be posted fina argum	natter een I for II	ether there is any stay o by superior court, if	: [1] [1] [1] [1] [1] [1] [1] [1] [1] [1]		
				Witnesses examined	1 1	Defence witnesses cited	i	Į.		na con control, comici i — i page, con, ene era era era en la feri i de la presidente.			One year from the date of framing of
	Arg o Char e		-	-			-						charge.

case during the month		The specific reasons, if any causing delay in disposal of the matter
Matter has been taken up on nine (9) dates in this month. This case has been received by way of assignment in the month of January 2024. There are 26 accused person in this case. Arguments were heard on the point of charge on behalf of state and on behalf of accused persons were heard.	adjournments are being given.	There are 26 accused . Lengthy arguments on the point of charge were advanced by separate counsels.



SI No	CNR	No. and	Cause titl	Wh	Nature - nether State omplaint cas closure rep	se or	Penal statu involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on D	Pate of cognizance	2
19		CT11-00 Sta V: Akhlaq	5		Sessions cas	ie U	/s 147, 148, 14 IPC	49, 307	36	Ex MLA	Initial date 01.12.20 Instituted in this cou 11.01.2024		16.01.2015	
Fram of	of Prese ing nt Stage ges of the case		ail of pros witnesse		Statement of accused - Whether recorded or not	and the same of th	f defence esses	Date s when m has b posted fina argum	natter een d for al	her there is any stay of by superior court, if			- 1	- 10
			s Witnesse d's dropped	li .	18	Defence witnesse cited	Defence witnesses examined	it.	The state of the s	, m. s.		-	One year fro the date of framing of	
	Arg o Char e	1 2	_										charge.	

case during the month		The specific reasons, if any causing delay in disposal of the matter
Matter has been taken up on nine (9) dates in this month. This case has been received by way of assignment in the month of January 2024. There are 36 accused person in this case. Extensive arguments were heard on the point of charge on behalf of state and on behalf of accused persons.	adjournments are being given.	There are 36 accused . Lengthy arguments on the point of charge were advanced by separate counsels.



SI No	CNR	lo. and	Cause title	Wh	Nature - nether State omplaint ca closure rep	case, se or	Penal statu involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date	of cognizance
20		State Vs	9455-2023 e Singh etc		Sessions ca	se	U/s 302, 336, 2 IPC	201, 34	5	Sitting MLA	Initial date 29.11.20 Instituted in this cou 16.01.2024	3.5.5.	28.09.2019
Date of Framing of Charge	ght Stage	Deta	il of prose witnesse		Statement of accused - Whether recorded or not	A CONTRACTOR OF THE CONTRACTOR	of defence nesses	Date s when m has b posted fina argum	natter een d for al	ther there is any stay of by superior court, if			1
			Witnesse s dropped		H :	Defence witnesse cited		1			and the second		One year from the date of framing of
23.11.2 23	PE	38	-			-							charge.

Short Summary of the work done in the case during the month	프로그리아 사이 사이트 아이를 잃었으나 아이지 얼룩했다며 하루 아이에게 하는 사람들이 없었습니다. 그런 이번 아이에 아이는 사람이 아이를 하는 것을 하는 것을 하는 것이다.	The specific reasons, if any causing delay in disposal of the matter
Four (4) prosecution witness / doctors i.e till PW 9 were	witnesses. (2) Consecutive / Bulk date of hearing.	IO was required for exhibiting certain case properties and the IO was not present as he was deputed for urgent law and order arrangements. Although one of the investigating officers was present, the Ld. Prosecutor sought a short adjournment to seek clarification from the other investigating officers.



SI No	CNR	lo. and	Cause titl	Wi	Nature - nether State omplaint ca closure rep	case,	Penal statu involved		No. of accuse		Date of instituti	on Date	of cognizance
21		Stat Vs Lishore S			Sessions ca		U/s 286, 506 Sec 9B of Explo- 1884	17.5	1	Ex MLA	Initial date 13.12.2 Instituted in this cou 20.01.2024		28.11.2022
Framir of	of Prese ngnt Stage es of the case		il of prose witnesse		Statement of accused - Whether recorded or not	The Control of the Co	of defence nesses	Date s when m has be posted fina argum	natter een d for d	ether there is any stay of by superior court, if		The state of the s	1 1 22-12-22-22
			1	Witnesses examined	15 1	Defence witnesse cited	1	8		-	and the second s		With in a year
16.10. 23	20 PE	26		12									

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on three (3) dates in this month. On account of the personal and official grounds two witnesses were not present. Five (5) prosecution witness i.e. till PW 16 were examined.	(2) Consecutive / Bulk date of hearing.	Unavailability of defense counsels, witnesses.



SI No	CNR	No. a	nd Cause titl	Wh	Nature - ether State implaint cas closure rep	case, se or	Penal statu involved	100 miles	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Dat	e of cognizance
22)	-000138-2024 State Vs an Khatri etc		Sessions ca	300000 V	U/s ,149,186,333 IPC	,332,353	6	Ex MLA	Initial date 05.07.20 Instituted in this cou 12.02.2024		01.02.2017
Framir of	of Presengnt Stage es of the case	9	Detail of prose witnesse	s	Statement of accused - Whether recorded or not		defence esses	Date si when m has be posted fina argum	atter een I for I	her there is any stay of by superior court, if			
		100	ness Witnesse lited's dropped		1	Defence witnesses cited	Defence witnesses examined	1		The Table of Parish Commission of the Arms of the Commission of th			With in a year
19.05. 18	20 PE	2	6	12				-					

	The Action plan formulated and the steps taken for expeditious disposal of the case	The first of the f
stated by the counsel of the accused, the witnesses were not examined on	witnesses.	



SI No	CNR	lo. and	Cause titl	W	Nature - nether State omplaint ca closure rep	e case, ise or	Penal statu involved		No. o		Whether accused is sitting or former MP/MLA	Date of institution	on Date	e of cognizance
23		CB Vs	7.0	ma	Sessions ca	ase	U/s 67B IT	Act	1		No MP/ MLA	Initial date 24.04.2 Instituted in this cou 24.02.2024		24.04.2018
Framir of	f Prese	The state of the s	ail of pros witnesse	ecution	Statement of accused - Whether recorded or not	Detail of witne	defence esses	Date si when m has be posted fina argume	atter en for I	Vheth	er there is any stay of by superior court, if y			
		t.	Witnesse s dropped	it	11	Defence witnesses cited	Defence witnesses examined	1			ord - other managements interested a consideration and the consideration of the consideration	antamatan da sa pampa madamatan antamatan da sa mada sa		Transfered from the count this month.
05.12.2	20 Transf ered	10	-	9										

case during the month	1 - 2	The specific reasons, if any causing delay in disposal of the matter
	_	



SI No	CNR N	o. and Cause title	Wi	Nature - nether State omplaint ca closure rep	e case, se or	Penal state involved	Section 1	No. of occused	Whether accused is sitting or former MP/MLA	Date of institution	on Date	of cognizance
24	000000	T11-000271-2024 ny Kumar Raina Vs CBI		Bail Matte	er	438 Cr.P.	С	1	Co accused are sitting MP/ MLAs	27.03.2024		
Framin of	f Prese gnt Stage s of the case	Detail of prose witnesses		Statement of accused - Whether recorded or not		defence esses	Date sind when mate has been posted for final argument	ter 1 or	her there is any stay of by superior court, if y			Expected date of disposal of case.
	198	Witness Witnesse es cited s dropped		it i	Defence witnesses cited	Defence witnesses examined	4.5			and the control of th		Disposed of in this month.
	Dispos ed of		-				-					

Short Summary of the work done in the	The Action plan formulated and the	The specific reasons, if any causing delay in disposal of
case during the month	steps taken for expeditious disposal	the matter
	of the case	
and the state of the	an de <mark>l'arte de la commentation de l'arte de l'arte de l'arte de l'arte de l'arte de la commentation de la </mark>	A CONTRACTOR OF THE LONG TRACTOR AND A CONTRACTOR OF THE ACT OF TH
	<u> </u>	#



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
25	DLCT11-000122-2024 State Vs	Misc. DJ. ASJ	438 Cr.P.C	1	Co accused are sitting MP/ MLAs	02.04.2024	
Frami of	Pankaj Schrawat (Sudesh) of Prese Detail of prosecution ing nt witnesses Stage gesof the case		tnesses when has poste fir	since Whete matter been ed for nal	her there is any stay of p by superior court, if ye	es give detail int a	hether any Expected date erim orders of disposal of re existing case, the matters
	Witness Witnesse Witne es citeds dropped exam		ses witnesses		<u>-</u>		 Disposed of in this month.
-	Dispos			- 1			

Short Summary of the work done in the	The Action plan formulated and the	The specific reasons, if any causing delay in disposal of the
case during the month	steps taken for expeditious disposal	matter
	of the case	·
<u> </u>	-	



SI No	· ·	Nature - /hether State complaint ca closure rep	case, se or	Penal statu involved		o. of cused	Whether accused is sitting or former MP/MLA	Date of institution	on I	Date of cognizance
26	DLCT11-000123-2024 State Vs Pankaj Sehrawat (Nirmla Devi))	Misc. DJ. A		438 Cr.P.		1	Co accused are sitting MP/ MLAs	02.04.2024		
Frami of		Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments		her there is any stay of by superior court, if y	yes give detail		
	Witness Witnesse Witnesse es cited s dropped examine	1000 N	Defence witnesses cited	Defence witnesses examined	11		-			Disposed of in this month.
-	Dispos – – – ed of		-	<u> </u>						

	The Action plan formulated and the steps taken for expeditious disposal	The specific reasons, if any causing delay in disposal of the
case during the month	of the case	matter
_	-	



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Institution	Date of cognizance
27	DLCT11-000124-2024 State Vs Pankaj Schrawat (Sudesh))	Misc. DJ. ASJ	438 Cr.P.C	1	Co accused are sitting MP/ MLAs	02.04.2024	-
Frami of		en a la company de la company	itnesses when has poste	since Wheth matter been ed for al	ner there is any stay of by superior court, if y	es give detail inter are	ether any Expected date rim orders of disposal of existing case. ne matters
-	Witness Witness Witness es cited s dropped examin		ses witnesses				Disposed of in this month.
_	ed of						

(*)	Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
	-		



To,

Date: - 30.04.2024

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi.

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.2024.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS FOR THE MONTH OF APRIL 2024.

Name of the Presiding Officer

Ms. Divya Malhotra

2. Designation

ACMM-01

3. Date since which posted in the Court :

15.12.2023 (A/N)

4. Total number of cases pending on the first day of the month:

18

5. Number of cases disposed in the month with details i.e.

Conviction--, Acquittal-- -- , Discharge or Acceptance of

Closure Report - --, ETC : -2 (Dismissed as withdrawn)

6. Number of cases pending on the last day of the month:

18

Note:- (Two fresh cases are instituted)

Rouse Avenue Court Complex New Delhi

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											\				
CNR No. and Case Title	Natur e - wheth er state case, compl aint case or closur e report	Penal Statutes involve d	of	I a is	Date of instituti on	taking	Date of framin g charge	Details of prosecution witness	Stat eme nt of accu sed whe ther reco rde d or not	Details of	been	Whether there is any stay of proceedings ordered by superior court, if yes given details	any interim orders are	(a) Short summary of the work done in the said case(s) during the month	(C)
								Wit tne ness cite d op ed	t s a	Def enc Defe e nce wit withnes ss s exan cite ined d					



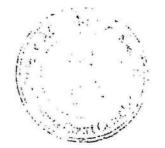
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New Delhi

CNR II DLCT 00024 2019 Ct Ca 22/1 SMRII ZUB: IRANII SANJ. NIRU M	12- & Crimi al 9 (Com TI laini N Case	499/500 IPC	1	Forme r MP	04/01/13	08/01/	19/12/1	Further Procee dings	-			=-	 Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to	Matter was listed on 23.04.2024 for further proceedings. Both the Counsels submitted that the stay by the Hon'ble Supreme Court of India was still continuing and tentative next date of hearing therein is 29.04.2024. In view thereof and at joint request, re-listed the matter for further proceedings on 01.05.2024.	Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19



Rouse Avenue Court Complex

	1		**
CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19	Further Procee dings	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C) Vide order dated 22/04/19 Matter was listed on 23.04.2024 for further proceedings. Both the Counsels submitted that the stay by the Hon'ble Supreme Court of India was still continuing and tentative next date of hearing therein is 29.04.2024. In view thereof and at joint request, re-listed the matter for further proceedings on of conditions of stay. Subject to vacation of stay. Of Fur white date of subject to vacation of stay. In view thereof and at joint request, re-listed the matter for further proceedings on of conditions of stay. Subject to vacation of stay.	eren and no necessary cournment being gen. In ther all corts are adde to pose of se peditiousl and senever ssible date one week given, bject to ailability Counsels. In the genever atter is ted for idence, tnesses at may be amined on the same te are entified in wance and senesary source and senesary source and senesary source. Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C) Vide order dated 22/04/19



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Ct Case 2/2021 CHHAIL	200 Cr.P.C. al & 5 (Comp laint 34/120- B IPC	Sitting MLA / Sitting MP 21/01/21 27/01/21 2	Put up for receipt of further directi ons/or der from 8 the Hon'bl e Delhi High Court/f urther procee dings		Subject to decision on the petition U/s 482 Cr.P.C or vacation of order whereby date subsequent to the date fixed before Hon'ble High Court of Delhi has been passed.	Matter is listed for 25.05.2024.	Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly. A petition unde Section 482 Cr.P.C. is already pending before the Hon'ble High Coursel interim orders had been to be continued till the ordered next date of hearing which was 14.05.2024. Now matter is listed before this court on 25.05.2024.



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CNR No. DLCT12- 000052- 2021 & Cr Case 15/2021 KAILAS H GAHLOT VS VIJENDR A GUPTA	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/	Further procee ding/di rection	6	6			Stayed by Hon'ble High Court M.C. 2964/2021, vid order dated 24/11/21	Ord Date	der ted	Subject to vacation of stay.	Short date may be given and no unnecessary adjournment are being The matter was listed on 15.04.2024, as per Further all order dated 24.11.2021 efforts are of Hon'ble High Court made to of Delhi, the dispose of summoning order dated 11.10.2021 has been expeditiousl stayed and the interim y and order was to continue whenever vide order dated possible date 05.02.2024. The next date of hearing in Subject to Court is 18.07.2024 and there was no vacation of Counsels. The stay order. Copy of order dated 10.04.2024 whenever received through official e-mail. As there witnesses now put up for further that may be proceedings. Matter be proceedings/directions on 25.07.2024. Stayed by Hon'ble His Court in CRL.M.C. 2964/2021, vide ordeted 24/11/21 and vide interim order dated 05/02/2024 interim orders have been continued. Now matter is listed for was a stay on the same date are identified in advance and they are summoned accordingly.



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CNR No. DLCT12- 000094- 2022 & Cr Cases 17/2022 STATE VS RIPUL VERMA Q VIPUL & ORS FIR NO. 834/21, P.S. SHALIM AR BAGH	/354/ /509/ IPC	(Origina 1 Date of Institutio n= 27/04/2 3 & 10/08/2 3 & 10/08/2 3 & (Modificase is received / Institute d in this court = 06/09/22)	Further directi 19 – i	30.11.2024	Short date may be given and no unnecessary adjournment are being given. Further all efforts are Crl.M.C No. made to 8471/2023 & dispose of Crl.M.A. case 31617/2023 of expeditiousl y and whenever possible date of one week is given, subject to 831.07.2024. Matter is listed for 31.07.2024. Matter is listed for is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.



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CNR No. DLCT12- 000112- 2022 & Cr Cases 19/2022 7 STATE VS KULDEE P KUMAR & ORS FIR NO. 413/21, P.S. KALYAN PURI	Crimin al (State Case)	8 IPC	5 Sittin	g 26/09/22	26/09/	20/10/2	Receip t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4	 1			Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and qua other accused persons in CRL.M.C.6910/ 2022 & Crl.M.A.26781/ 2022, vide order dated 19/12/22	Yes, Vide order dated 11.10.2023 and 15.02.2024	Subject to vacation of stay.	Matter is listed for 31.05.2024.	Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly. Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and Vide interim order have been continued and also qua other accused persons in CRL.M.C.6910/2022 & Crl.M.A. 26781/2022, vide order dated 19/12/22 Now the next date of hearing here is 31.05.2024.



Rouse Avenue Court Complex
New Delhi

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8 11/2022 (C	al C-DC	(Origina I Date of Institution = 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22)	Put up for purpos e fixed/ receipt of orders/ further directi ons from Hon'bl e Delhi High Court	2		-		31.12.2024	Short date may be given and no unnecessary adjournment are being given. Matter was listed on 04.04.2024, copy of order dated 02.04.2024 efforts are was dismissed by the High Court placed whereby following directions had been passed:-"The parties will seek adjournment before the Ld. Trial Court before the next date of hearing before Hon'ble Delhi High Court is 10.09.2024. Under these circumstances, matter cannot be listed in the upcoming week. Is matter is corders/further directions from Hon'ble Delhi High Court for the same forders/further directions from Hon'ble Delhi High Court for the same forders/further directions from Hon'ble Delhi High Court for the same dated accordingly. Short date may be Vide order dated 09.11.2023, the revision petition preferred by accused/petitioner against the summoning order was dismissed by the Ld. ASJ/Spl. Judge (PC Act) CBI-24 (Mps/MLAs Cases), RADC, ND. Further, both the Ld. Counsels submitted that vide order dated that vide order dated 20.12.2023 of the summoning order dated 19.01.2023 has been challenged and order dated matter is 02.04.2024 both the listed for purpose fixed/ receipt of orders/further directions from Hon'ble Delhi High Court for the same date are identified in advance and they are summoned accordingly.



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(State Case)	354/354 A IPC	Forme r MLA	10/03/23	05/07/ 23	PE	17	9					31.08.2024	Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and 04.04.2024, 16.04.2024 whenever and 29.04.2024 for PE. possible date The three witnesses of one week were examined, crossis given, examined and discharged during the availability month. At request, now of Counsels. the matter was listed on Further, 06.05.2024 for further whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.

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CNR NO. DLCT12- 000082- 2023 & CT CASES 10 07/2023 SWATI PATEL VS PRINCE RAJ & ANR	CR 376 (2)i 1/1: 506 (con Crimin tio al prod (Comp ng laint N Case) 162 P. Con g Pla Stat Can ti (Pr	ceedi	4 Sitting	17/05/23	 	Consid eration along with connec ted matter bearin g FIR No. 162/21 , PS Con. Place, State Vs Cancel lation	2						31.08.2024.	The matter is connected with bearing CR Case No. 16/2022 titled State Vs. Cancellation and fixed for the same date i.e. on 08.05.2024.	of one week is given, subject to	
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																	Short date may be given and no unnecessary adjournment are being given.	
1 1	CNR NO. DLCT12- 000086- 2023 & CT CASES 08/2023 S.P. GUPTA VS PRABHA TSINH P. CHAUHA N & ORS	Crimin al (Comp laint Case)	400/500	4	Sitting MP	(Origina l Date of Institutio n= 26/07/17) (Date on which case is received / Institute d in this court = 27/05/23)	24/03/ 23	Receip t of Order from the Hon'bl e Delhi High Court/f urther procee dings.	1	 1		-		****	Subject to order of Hon'ble High Court of Delhi, where the matter is listed for 15.05.2024.	Matter is listed for 24.05.2024.	Further all efforts are made to	Matter is sub- judice before Hon'ble High Court of Delhi for 15/05/24 as quashing petition have been filed by accused persons namely Bhagat Singh Kohiyari, Raashid Alvi and Rejesh Verma. Matter is listed before this court on 24.05.24.



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CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023 STATE VS KULDEE P KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP UR COrigina l Date of Institutio n= 21/10/21) (Date on which MLA Sitting MLA (State IPC A Sitting MLA Sitting MLA (Origina l Date of Institutio n= 21/10/21) (Date on which 10/12/ case is received / Institute d in this court = 07/07/23) Receip t of directi ons from the Hon'bl Court of Delhi/ Further procee ding	Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and whenever possible date of one week is given, 31.05.2024. Matter is listed for 31.05.2024. Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated in 11.10.2023 and vide interim order dated interim orde



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CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023 STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020, P.S. Shaheen Bagh	Crimin al (State Case)	186/189/ 353/506 IPC	1 1	Sitting MLA	30.10.23	31.03.2 4	Put up for compli ance of Section 207 Cr.P.C/ further proceedings	16					31,07.2024	The matter was listed on 09.04.2024, 18.04.2024, 25.04.2024 and 27.04.2024. Copy of the main chargesheet and supplementary chargesheet supplied to the Ld. Counsel for accused. On 27.04.2024 Bail bonds furnished by the accused considered and accepted. It is stated by the Counsel that some documents of main chargesheet was not supplied and no documents had been supplied with the Supplementary chargesheet. Notice Issued to the IO to appear in person and to appear in person and to addressed clarifications on the same. Now matter is put up for compliance of Section 207 Cr.P.C./ further proceedings on 03.05.2024. Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are
														03.05.2024. identified in

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CNR No. DLCT12- 000185- 2023 & CR Cases 13/2023 STATE Vs SHIV DASAN & ORS. FIR No. 102/2013, PS. Connaugh t Place	Crimin al (State Case)	147/149/ 186/353/ 448/452/ 332/336/ 34 IPC & 3 PDPP Act	Sitting MP	(Origina I Date of Institutio n= 25/06/16) (Date on which case is received / Institute d in this court = 20/11/23)		Put up for Argum ents on charge	22					_	31.07.2024	Short date may be given and no unnecessary adjournment are being given. Matter was listed on 08.04.2024, 20.04.2024, 24.04.2024 and 30.04.2024 for further proceeding. There are 24 accused in the matter & 14 of them have not been served till date. The Investigating officer who conducted the investigation was called on 30.04.2024. Vide detailed order, the court has directed to proceed with the matter qua the 10 served accused persons and matter is now listed for arguments on charge on 14.05.2024. Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for arguments on charge on 14.05.2024. Short date may be given and no unnecessary adjournment are being given. Further all efforts are made to dispose of case expeditiousl y and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	matter /ay of id is uments

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DL 00 20 CT 02 DIH RA EN EN	RECTO	Crimin al Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	03.02.20	07.2.24	1	Argum ents on pendin g applica tion.	2				- ,			31.07.24	The matter was listed on 01.04.2024 and 19.04.2024. On may be 01.04.2024, it is stated given and no by the Ld. Counsel of unnecessary the Accused was in the custody of ED in are being another matter. Reply to given. the application u/s 207 Further all & 208 Cr.P.C. r/w/s 91 efforts are Cr.P.C. filed by the made to complainant. Copy dispose of supplied. On 19.04.2024, matter was expeditious listed for arguments on y and application of the accused u/s 207 & 208 possible date Cr.P.C. r/w/s 91 Cr.P.C. of one week thowever, adjournment is given, was sought by the Ld. Subject to Counsel for accused on the ground that he is purply filed by the reply filed by



Sequent Completely

DIRECTO CO	rimin al 200 Cr.P.C. r/w/s 174 IPC	1 5	Sitting (06.03.20 24	07.3.24	 Argum ents on pendin g applica tion	2					31.07.24	The matter was listed on 01.04.2024 and Short date 19.04.2024. On may be 01.04.2024, it is stated given and no that by the Ld. Counsel unnecessary of the Accused was in the custody of ED in are being another matter. Reply to given. The application u/s 207 Further all & 208 Cr.P.C. r/w/s 91 efforts are made to complainant. Copy dispose of supplied. On case 19.04.2024, matter was expeditiousl listed for arguments on application of the accused u/s 207 & 208 possible date Cr.P.C. r/w/s 91 Cr.P.C. of one week However, adjournment is given, was sought by the Ld. Counsel for accused on availability the ground that he is of Counsels. Unable to receive any Further, instructions from the accused in the present matter as he was in custody in another case. Time was also sought to file rejoinder to the aforesaid application. In view thereof and in the larger interest of justice, matter was adjourned for summoned arguments on pending accordingly. application on 04.05.24.



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ENFORC EMENT (E.D) Vs AMANAT ULLAH KHAN KH				
accordingly.	DLCT12- 000099- 2024 & CT Cases 08/2024 DIRECTO RATE OF ENFORC EMENT (E.D) Vs AMANAT ULLAH KHAN	min Cr.P.C r/w/s 200 Cr.P.C., 1973 r/w/s 174 IPC Sitting O5.04.20 O9.04.2 - for fra g no fur product for fix g for fix g	or amin of otice/ orther occee	may be given and no unnecessary adjournment are being given. Fresh case received by Further all way of assignment. The matter was listed on 05.04.2024, 06.04.2024, 0f. 20.04.24 and 27.04.2024. On expeditiousl 06.04.2024 cognizance was taken of the offence u/s/ 174 of IPC, 1860, and summons were of one week issued alongwith copy is given, of complaint to the assued alongwith copy is given, of complaint to the subject to accused person for availability appearance. On of counsels. 27.04.2024 Bail bonds furnished by the accused considered and accused considered and accepted. Now matter is listed for is put up for framing of evidence, witnesses that may be examined on the same date are identified in advance and they are

Rouse Avenue Court Complex New Delhi

CNR No. DLCT12- 000-129- 2024 & CT Cases 10/2024 S.P Vs. The State & Ors.	Crimin al Compl aint Case)	200 Cr. PC.r/w/s 190(1) (a), 156(3) Cr.P.C. and Section 307/308/ 120B/ 506(2)/ 325/326/ 356/ 354D/ 379 IPC	10	Sitting MP	29.04.24			Put up for further submis sions	2	_	-	-	_	-	-	31.08.2024	Fresh case received by way of assignment. It be checked and registered. The matter was listed on 29.04.2024. Part submissions heard. At request, matter is put up for further submissions on 08.05.2024.		This is a fresh case received by way of assignment on 27.04.2024.
CNR No. DLCT12- 000088- 2024 & 1 CT Cases 05/2024 S.P Vs. The State & Ors.	Crimin al Compl aint Case)	Cr.P.C.	8	Sitting MP	19.03.24	-	-	Dismis sed As Withdr awn	2		-	-	1	_	-	-	This case has bee	n disposed of	f on 02.04,2024



ACMINACIT Rouse Avenue Court Complex New Delhi

CNR No. DLCT12- 000095- 2024 & CT Cases 07/2024 S.P Vs. The State & Ors.	Crimin Cr.P. al and Compl Section aint 307/3 Case) 120	/w/s (1) (1) (3), (3), (2), (3) (4) (5) (6) (7) (7) (7) (7) (7) (7) (7) (7) (7) (7	Sitting MP	27.03.24	_		Dismis sed As Withdr awn	. 2		-	1	_		-	-	-		This case has been disposed off on 22.04.2024
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Submitted Please

Forwarded Please:-

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Prepared by :- (JA/ Ahlmad) in the court of Ms. Divya Malhotra Ld. ACMM-01/RADC, ND.

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAs REPORT FOR THE MONTH OF APRIL-2024

1. Name of Presiding Officer : MS. PRIYANKA RAJPOOT

2. Designation : ACMM-04

3. Date since which posted in the Court : 15.12.2023 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.04.2024) : 15 cases + 1 application : 15 cases + 1 application

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure	Penal statutes involved	No. of accused	Whether accused is sitting or ">rmer	Date of institution	Date of taking congnizanc e	Date of framing of charge	Prese nt stage	pro wi	etails secu itness	tion ses	State ment of accus ed –	Detai defe witne	nce	Date since when matter has been	Whethe r there is any stay of procee	Whether any interim orders are	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formuLastd and the steps taken for expeditions disposal of the	Specific reasons, if any causing delay in disposal of case
		report			:VIP/ MLA					ness es cite	Wit nes ses dro ppe d	Wit nes ses exa min ed	whet her recor ded or not?	Defen ce witne sses cited	Defe nce witn esse s exa mine d	posted for final argumen ts	dings ordere d by superio r court, if yes give details	existing in the matters	-		case	
1	DLCT12- 000096-2024 Misc. Application No. 14/24 P.S. EOW Cell Bhanvi Kumari Singh Vs. State of NCT of Delhi	Mise. Application for calling status report and monitoring investigation	U/s 156(3) of Cr.P.C.	7	One of the accused persons is a former MP	28.03.2024	NA	NA	Filing of ATR	NA	NA	NA	NA	NA	NA	NA	No	No	June, 2024	On 09.04.2024 and 22.04.2024, ATRs were filed by the IO. Ld. counsel for applicant sought time for filing some judgments on monitoring of the investivation. Next date of hearing is 08.05.2024.	age control	
2	DLCT12- 001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGÁR (DIRECTOR) & ROOP KISHORE	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT,	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019		Argu ments on charge and awaiti ng orders of Hon'bl e High Court of Delhi.	3		03 wit nes ses ver e exa min ed in pre- char ge evid enc	Not Recor ded				Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by	Yes Vide latest order dated 21.03.202		copy of order dated 21.03.2024 of Hon'ble High Court of Delhi	disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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Avenue District Court

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3	DLCT12- 001361-2019 1.T.O.	CT. C. NO. 55/2019	U/S 276B/27 8B/278E	3	One of the accused	14.02.2019	28.02.2019		Argu ments	3	i	03 wit	Not Recor				Court of Delhi. Yes	Yes	Depends upon the order of	copy of order	Appropriate steps will be taken for	Stay of proceedings by
	VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN		OF IT ACT, 1961		persons is a sitting MP				on charge and awaiti ng orders of Hon'bl e High Court of Delhi.			nes ses wer e exa min ed in pre- char ge evid enc c	ded				Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Vide latest order dated 21.03.202 4	Hon'ble High Court of Delhi	dated 21.03.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim stay order till the next date of hearing i.e. 30.08.2024. Accordingly, ND- OH is 04.09.2024.	expeditious disposal of the case after vacation of interim order.	Hon'ble High Court of Delhi
	DLCT12- 001359-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 54/2019	U/S 276B/27 8B/278E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019		Argu ments on charge and awaiti ng orders of Hon'bl e High Court of Delhi.	3		03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded	-			Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 21.03.202 4	Depends upon the order of Hon'ble High Court of Delhi	On 10.04.2024, copy of order dated 21.03.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim stay order till the next date of hearing i.e. 30.08.2024. Accordingly, NDOH is 04.09.2024.	expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
	DLCT12- 001363-2019, 1.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/27 8B/278E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.20	Final argum ents and awaiti ng orders of Hon'bl e High Court of Delhi	2		2	Recor ded		02 with esse s were exa mine d	01.06.202		Yes Vide latest order dated 21.03.202	Depends upon the order of Hon'ble High Court of Delhi		disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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6	MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH SIRSA(MLA)	CT. C. NO. 51/2019	U/S. 499/500/ 34/35 IPC	6	Yes		22.08.2019		Frami ng of notice and awaiti ng orders of Hon'bl e High Court of Delhi	7	1	3 wit nes ses wer e exa min ed in pre-sum mo nin g evid enc e	Not Recor ded			Hon'ble High Court of Delhi. Yes Vide order dated 23.11.2 023, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in April, 2024. Last date of hearing was 06.03.2024 and the next date of hearing is 17.05.2024.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order:	Stay of proceedings by Hon'ble High Court of Delhi
7	DLCT12- 001350-2019 ZEE MEDIA CORPORATI ON LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	,	Former MP	19.07.2019	02.08.2019	10.01.	Post notice compl ainant's s eviden ce and awaiti ng orders of Hon'bl e High Court of Delhi	2	Acceptance of the second	wit ness sess were e exa min ed in pre-sum mo nin g evid eenc e	Not Recor ded	1		Yes Vide order dated 07.01.2 021 and 06.04.2 021, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble High Court of Delhi that he would not get witness es examin ed before	Yes Vide order dated 30.11.202 3 of Hon'ble High Court of Delhi which records the undertaking given by Ld. counsel for responde nt that he would not examine any witness, before this Court till next date.	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in April, 2024. Last date of hearing was 07.03.2024 and the next date of hearing is 07.05.2024.	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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8	DLCT 12 000028-2021 Delhi Jal Board VS. Adesh Gupta &Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/3 5 IPC	4	Two accused persons are sitting MLAs.	18.03.2021	06.04,2021		Frami ng of notice and awaiti ng orders of Hon'bl e High Court of Delhi.	9		4 wer e exm ined in pre- sum mo nin g evid enc e	Not Recor ded			Vide order dated 18.12.2 021, the proceed ings before this Court were stayed by Hon'ble High Court of	Yes Vide order dated 05.08.202 2 and 01.11.202 3 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in April, 2024. Last date of hearing was 24.02.2024 and the next date of hearing is 04.05.2024.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
9	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	Ĭ	Former MP	16.11.2021	01.12.2021	355	Frami ng of notice and awaiti ng orders of Hon'bl e High Court of Delhi	4	-	wit nes ses wer e exa min ed in pre- sum mni ng evid enc e	Not Recor ded		***	Delhi. Yes Vide order dated 04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 06.11.202 3 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 30.04.2024, Ld. Counsel for accused submitted that the present proceedings have been stayed by Hon'ble High Court of Delhi till 21.08.2024. He has been directed to file the copy of same on 09.05.2024.	disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
10	CNR No. DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 23 (1) r/w section 4 (1) of Foreign Contribu tion (Regulat ion Act, 1976	ľ	Former MLA	14.12.2010	05.07.2011	-	Suppl y of docu ments and awaiti ng orders of Hon'bl e High Court of Delhi	17			Not Recor ded			Yes Vide order dated 08.12.2 022 of Hon'ble High Court of Delhi whereb y Trial Court was directed	Yes Vide latest order dated 23.04,202 4 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 26.04.2024 copy of order dated 23.04.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim stay order till the next date of hearing i.e. 01.05.2024, Accordingly,NDO -H is 13.05.2024,		Stay of proceedings by Hon'ble High Court of Delhi

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PROUSE AVENUE District Court

																 to adjourn the		10.			
11	CNR No.	Cr.C.No.13/22	186/353/	12	One of	28 07 2022	01.08.2022		Campi	20						proceed ings.					
	DLCT12- 000074-2022, State Vs. Hidyatullah & Ors		34 IPC		One of accused persons is a sitting MLA				Scruti nty of docu ments, argum ent on the point of charge and awaiti ng orders of Hon'bl e High Court of Delhi	28		-	Not Recor ded			 Yes Vide order dated 13.09.2 022, 19.10.2 022 and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directio ns for stay of Trial Court proceed ings	Yes Vide latest order dated 09.04.202 4 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	Ld. Proxy Counsel for accused persons filed copy of order dated 09.04.2024 of Hon'ble High Court of Delhi whereby directions have been given for continuation of interim stay order till the next date of hearing i.e. 03.05.2024. Accordingly,NDO -H is 15.05.2024.	expeditious disposal of the case after vacation of	proceedings by Hon'ble High Court of Delhi
12	CNR No. DLCT12- 000059-2024, State Vs. Closure Report	FIR No. 10/2009	u/s 182/192/ 193/196/ 205/463/ 464/467/ 468/471 of IPC	2 (in column no. 12)	One of the suspected accused persons is an Ex.M.P.	20.02.2024	22.05,2023	06.12.20	Consi derati no	5	1	05	Not Recor ded	-			N.	December, 2024	06.04.2024, Ld. counsel for complainant sought time for go through the record. Matter was adjourned for 20.04.2024. On 20.04.2024, part submissions were heard on behalf of complainant. Ld. Counsel for complainant sought time for filing protest petition. Matter was adjourned for 10.05.2024 for filing protest petition.		Protest petition is yet to be filed by the complainant i.e. Election Commission of India.
13	000078-202 \\ Manjit Singh		IPC	3	MLA	19.05.2023	22.05.2023	23	Post summ oning	5	_	05 wer e	Not Recor ded	-	-	 No	No	December, 2024	On 06.04.2024 and 12.04.2024, arguments were	dates are given for	Non appearance of witnesses, Ld. counsel for

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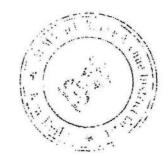
	GK Vs. Manjinder Singh Sirsa							eviden			exa min ed in post - sum mo nin g evid enc e but thei r cros s exa min atio n is yet to be con duct ed							heard on the application moved on behalf of complainant for placing on record a fresh certificate under section 65B of Evidence Act. On 29.04.2024, order on the said application was pronounced and it was disposed off as allowed. NDOH is 04.05.2024 for complainant's evidence.	disposal of case.	complainant and filing of miscellaneous application.
14	DLCT12- 000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354 D,354A, 506(1),1 09 of IPC	2	One of the accused persons is a sitting MP	15.06.2023	07.07.2023	Argu ments on Charg e	44	-	-	Not Recor ded	-	E.	 No	No	December 2024	On 04.04.2024, clarifications were taken from IO as well as from Ld. Addl. PP for State. Remaining arguments on charge were heard. Matter was listed for orders on charge on 18.04.2024, an application was moved on behalf of accused persons for further investigation. Arguments were heard on the said application. Order on charge was deferred.	arguments on	Extensive arguments were advanced by both the counsels and miscellaneous application was filed.

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15	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132 of The Custom Act	5	one of the accused persons is a sitting MLA	06.06.2023	11.08.2023	Order on applic ation w's 311 of Cr.P.C and Pre. Charg e Evide nce	36	1	8	Not Recor ded		-		No	No	December 2024	On 26.04.2024, vide separate order, the said application dated 15.04.2024 was dismissed. Now, the order on charge is listed for 07.05.2024. On 01.04.2024, order, application u/s 311 of Cr.P.C. moved on behalf of DRI was allowed. Witnesses were summoned for 19.04.2024, Sh. S.K. Mishra as PW-09 was examined and his cross examination is deferred due to non availability of Ld. Counsel for accused persons. Matter is listed for pre-charge evidence on 06.05.2024.	and appropriate steps are being taken for expeditious disposal of case.	witnesses have to be examined.
16.	DLCT12- 000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRE SENTA TION OF PEOPL E ACT	1	EX-MLA	01.11,2023		 Filing of furthe r investi gation report	6		-	Not Recor ded	-	-		No	No	December, 2024	IO filed status report. He sought	giving shortest possible dates for	investigation has been ordered and
17.	DLCT12- 001403-2019 I.A. No. 90/24 CR. NO. 122/19, FIR NO. 329/2006, P.S. EOW STATE Vs RANBIR SINGH KHARB AND OTHER:			The state of the s		19.04.2024	-	 				-	-	-	***	-	-		On 25.04.2022, application for withdrawal of surety of convict Anita Kharb was disposed off.		

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District Court

163. DLCT12- 001403-2019	Miscellaneous application	ions for	 -	19.04,2024	 _	T -	-	 	-	-	{ -	-	-	-	-	On 25.04.2022, application for	 WW.
CR. NO. 122/19, F1R NO. 329/2006, P.S. EOW		of surety of convict Anita												,		change of surety of convict Anita Kharb was disposed off.	
I.A. No. 91/24 STATE Vs		Kharb													ž Š		
RANBIR SINGH KHARB AND OTHERS							÷										



Priyanka Rajpoot)
ACMM-04, RADC, NEW DELHI
Rouse Avenue 95,2074 ourt
New Delhi



तान्या बामनियाल TANYA BAMNIYAL ACMM-03 Court No.-502, Fifth Floor Rouse Avenue District Court New Delhi

Dated: 30.04.2024

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of April 2024.

Yours faithfully,

(TANYA BAMNIYAL)
ACMM-03/RADC,
New Delhi/30.04.2024
Court No.-502, Fifth Floor

Rouse Avenue District Court
New Delhi

30/4/24

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF: APRIL 2024

1. Name of Presiding Officer: MS. TANYA BAMNIYAL

2. Designation: ACMM-03, RADC, NEW DELHI

- 3. Date Since which posted in the Court: 15.12.2023 (Afternoon Session)
- 4. Total number of cases pending on the first day of the month: 17
- 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. : -Nil
- 6. Number of cases pending on the last day of the month: 18

Sr. No	and Cause Title	whethe r state case, compla int case or closure report.	involve d		her accus ed is sittin g or forme r MP/ MLA	Date of Instituti on	cogniza nce	Date of framing of charge		Witn esses	esses	on es Witn	Statem ent of accuse d - whethe r record ed or not?	defe witn		Date since when matter has been posted for final argume nts	Whether there is any stay of proceedin gs ordered by superior court, if yes give details	er any interi m	Expecte d date of disposal of case.	ry of the work done in the said case (s) during	ated and the steps	c reasons , if any causing delay in disposa I of the
1.	DLCT- 12- 000148- 2022 STATE VS RAMBI	State Case	25/27/5 4/59 Arms Act	2	Ex MLA	25.01.17	06.02.17	29.05.2	DE/Fur ther procee dings	13	4	9	Yes (Statem ent of both the accuse d	2	-	-	No	No	31.07.24	Matter was fixed for 02.04.2 024 for recordin g of		Someti mes adjourn ments have to be granted under

Court No.-502, Fifth Floor Rouse Avenue District Court New Delhi

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Court No.-502, Fifth Floor Court No.-502, Fifth Floor Court New Delhi

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Churt My-502, Fifth Floor Rouse Avenue District Court New Delhi

								—(Ţ,					guments on charge/ further proceed ings.		
5.	DLCT- 12- 000130- 2024 PRAVEE N SHANK AR KAPOO R VS ATISHI MARLE NA & ORS	Compl aint Case	500 IPC	2	Sittin g MLA	29.04.24	29.04.24		Pre Summ oning Eviden ce/furt her procee dings	9				No	No	31.12.24	On 29.04.2 024, Fresh Case is received by way of assignm ent. Matter is fixed for pre summo ning evidenc e/furthe r proceed ings for 04.05.2 024.	granted in the aforesa id cases unless under compel ling circum	The case has been recently filed before this Court on 29.04.2 024.

Court No.-502, Pith Floor Rouse Avenus District Court New Delhi 30(4/24

Sr. No.	CNR No. and Cause Title	Nature – whether state case, complai nt case or closure report.	Penal statut es involv ed	No. of accuse d	Whet her accus ed is sittin g or forme r MP/ MLA	Date of Instituti on	cogniza nce	Date of framing of charge		Witn esses cited	etails of osecutivitnesses Witn esses drop ped	ion	Statem ent of accuse d - whethe r recorde d or not ?	Defence witness	Defence	Date since when matter has been posted for final argumen ts	Whether there is any stay of proceedin gs ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expect ed date of disposa l of case.	Short summa ry of the work done in the said case (s) during the month	Action Plan formul ated and the steps taken for expedit ious disposa l of the said case (s)	c reasons , if any
6.	DLCT- 12- 000215- 2019 VIKAS SANKR ITYAY AN @ VIKAS PANDE Y Vs ARVIN D KEJRI WAL	Complai nt Case	500 IPC	1	Sittin g MLA	05.03.1	9	•	Notice U/S 251 CrPC	2	1						The Hon'ble Supreme Court has directed this Court to not proceed with trial till further orders.	Yes	Subject to vacatio n of interim order in SLP (Crl) No. 2413/2 024 pending before the Hon'bl e Suprem e Court.	awaitin g further orders from the Hon'bl e Suprem e Court.	dispose of case expediti ously	The Hon'bl e Supre me Court has directe d this Court to not procee d with the trial till further orders.

Court No.-502, Fifth Floor Rouse Avenue District Court

			200					1						-						
																		dated 11.03.2 024 in SLP (Crl) No 2413/2 024, the interim order dated 26.02.2 024, directin g this Court to not proceed with the trial has been continu ed with. The next date of hearing is fixed for 22.05.2 024.		
7.	DLCT- 12- 000039- 2023 GAJEN DRA SINGH SHEKH AWAT	Complai nt Case	500 IPC	1	r CM	04.03.2	04.03.2 3	_	Argume nts on framing of Notice and argume nts on applicat ion U/s	2	1	4	-	-	_	Directions have been passed by the Hon'ble High Court of Delhi to this Court	Yes	 awaitin g further	unneces sary adjourn ment shall be	by the Hon'bl e High Court

								1					*								
	VS ASHO K GEHLO T				9				91 CrPC							adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No 9402/2023			from the Hon'bl e High Court of Delhi, it is informe d bv both the parties that the matter is pending before Hon'bl e High Court of Delhi for 10.07.2 024.Ne xt date of hearing before this Court is 20.07.2 024.		matter to a
8.	DLCT- 12- 000073- 2022 STATE Vs VASU	State Case	143/1 47/14 9/186/ 188/3 32/35 3 IPC & 3 PDPP	30	Sittin g MP	21.07.2	19.10.2	-	Argume nts on Charge /further proceed ings	41	_	 _	_	_	_	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A	Yes	Subject to order of Hon'bl e High Court of Delhi	listed on 20.04.2 024 avaitin	given	Court

Court N. Su2, Fith Floor Rouse Averyle District Court New Delhi

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	RUKH AR & ORS		ACT												*		No 11549/202 3 & Crl M.C. No 3077/2023		where the matter is listed for 03.04.2 024.	from the Hon'bl e High Court of Delhi, it is	ment shall be granted. Further all efforts are made to dispose of case expediti ously	11549/2 023 & Crl M.C. No 3077/2 023
9.	DLCT- 12- 000221- 2019	Complai nt Case	499/5 00/35 IPC	3	Sittin g MLA	07.08.1 8	13.09.1 8	18.11.20	CE	3	1	3	-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High	Yes	Subject to the outcom e of Crl MC NO 833/20	Matter was listed on 30.03/2	dates will be given	Stayed by Hon'bl

Court No. 202 Fifth Floor Rouse Avenue District Court

* ,	HUSSA IN VS VIJEN DER GUPTA & ORS																Court in Crl MC No 833/2021		pending in the Hon'bl e High Court of Delhi.	further orders from the Hon'bl e High Court of Delhi, it is	adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	MC No 833/20 21
10.	DLCT- 12- 000211- 2019	Complai nt Case	499/5 00/50 1/502/ 34	3	Forme r MLA	7	03.06.1 7	03.07.1 9	Orders / Judgme nt	3	-	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by	Yes	Subject to outcom e of Ctl	Matter was	Short dates will be given	Procee dings Stayed by

Court 19-502, Fifth Floor Rouse Avenue District Court New Delhi

Court No.-502, Fifth Floor Rouse Avenue District Court New Delhi

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Court No.-502, Fifth Floor Rouse Avenue District Court May Delhi

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12	DLCT- 12- 000017- 2019 STATE VS AMAN ATULL AH KHAN & ORS	State Case	186/3 53/33 2/342/ 323/5 04/50 6 (ii)/12 0B/10 9/114/ 149/3 4/36 IPC	13	Sittin	13.08.1	18.09.1		Charge (Order on charge already passed)	71			-			In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 22.05.2024	Yes	Subject to the order of Hon'bl e High Court, where the matter is listed for 22.05.2 024.	was listed on 01.03.2 024, awaitin g further orders from the Hon'bl e High Court of Delhi, it is	Hon'bl e High Court has directe d that the Trial Court

Court No. 502, Fish Floor Rouse Avenue District Court

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*								•									xt date of hearing before this Court is 25.05.2 024.		
13.	DLCT- 12- 000249- 2019 RAJIV BABB AR Vs SHAHI THAR OOR	Complai nt Case	499/5 00 IPC	1	Sittin g MP	03.11.1	21.01.1		Argume nts on Notice U/S 251 CrPC	7				Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 1394/2020	Yes	Subject to the outcom e of Crl MC No. 1394/2 020 pending in Hon'bl e High Court of Delhi.	orders from the Hon'bl e High Court of Delhi, it is	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously	Stayed by Hon'bl e High Court in Crl MC No 1394/2 020

Court No. 302, Firm Floor Rouse Avenue District Court

								(*				16.05.2 024.Ne xt date of hearing before this Court is 24.05.2		
1	DLCT- 12- 000193- 2019 SIDDH ARTHA SINGH Vs PINAKI MISHR A	Complai nt Case	499/5 00 IPC	1	Sittin g MP	15.03.1	15.03.1	-	Framin g of Notice U/S 251 CrPC	1	1			Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	Subject to the outcom e of Crl MC No. 2595/2 019 pending in Hon'bl e High Court of Delhi.	was listed on 30.04.2 024, awaitin g further orders from the Hon'bl e High Court of Delhi, it is	given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously	Stayed by Hon'bl e High Court in Crl MC No 2595/2 019

August Palhier I of

																Delhi for 11.07.2 024. Next date of hearing before this Court is 19.07.2 024.		
15.	DLCT- 12- 000217- 2019 RAJIV BABB AR Vs ARVIN D KEJRI WAL AND ORS	Complai nt Case	499/5 041/5 00/34 IPC	4	Sittin g MLA	21.01.1	9	Argume nts on Notice U/S 251 CrPC	8	3			Yes, Proceedin gs Stayed by Hon'ble High Court of Delhi in Crl MC No 1013/20 & MA No 4072/2020 till 03.05.2024	Yes	Subject to the outcom e of Crl MC No. 1013/2 020 & MA No 4072/2 020 pending in Hon'bl e High Court of Delhi.	was listed on 18.03.2 4 awaitin g further orders from the Hon'bl e High Court of Delhi, it is	adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	Stayed by Hon'bl e High Court of Delhi in Crl MC No 1013/2 0 & MA No 4072/2 020

New Delhi

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												(Court of Delhi for 03.05.2 024. Next date of hearing before this Court is 10.05.2 024.		
16.	DLCT- 12- 000195- 2019 SIDDH ARTHA SINGH Vs PINAKI MISHR A	Complai nt Case	499/5 00 IPC	1	Sittin g MP	17.12.1	15.01.1	Framin g of Notice U/S 251 CrPC	1		_	-	_	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201	Yes	Subject to the outcom e of Crl MC No. 2617/2 019 & MA No 10470/ 2019 pending in Hon'bl e High Court of Delhi.	Hon'bl e High Court of Delhi, it is	adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	Stayed by Hon'bl e High Court in Crl MC No 2617/2 019 & MA No 10470/ 2019

,							AND-15 1					1							
																	Hon'bl e High Court of Delhi and is listed for 11.07.2 024. Next date of hearing before this Court is 19.07.2 024.		
17	DLCT- 12- 001167- 2019 VIJEN DER GUPTA Vs ARVIN D KEJRI WAL AND ANR	Complai nt Case	499/5 00 IPC	2	Sittin g MLA	06.06.1	06.06.1 9	01.08.1	CE	6				Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	Yes	pending in Hon'bl e High Court of Delhi.	Matter was listed on 09.04.2 024, awaitin g further orders from the Hon'bl e High Court of Delhi, it is	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	MC No 6508/2 019

Court No. 502, Fifth Floor Rouse Avenue District Court New Delhi

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								•						*				matter is pending before Hon'bl e High Court of Delhi for 21.08.2 024.Ne xt date of hearing before this Court is 27.08.2 024.		
A F	DLCT- 12- 000089- 2021 AAM AADMI PARTY VS VIJEN DER GUPTA	Complai nt Case	499/5 00/50 4 IPC	1	Sittin g MP	13.12.2	15.12.2		Misc./A ppearan ce (Order on Summo ning passed on 29.06.2 022)	6	5	•		_	The petition regarding quashing of summoni ng order passed by this court is pending before the Hon'ble High Court and as per the order dated 05.09.2022 of Hon'ble Delhi	Yes	Subject to the outcom e of Crl MC No. 3467/2 022 pending in Hon'bl e High Court of Delhi.	Matter was listed on 06.04.2 4 awaitin g further orders from the Hon'bl e High Court	ously.	Stayed by Hon'bl e High Court in Crl MC No 3467/2 022.

Court No.-502, Fifth Floor Rouse Avenue District Court

High parties Court, the that the Hon'ble matter Delhi is pending High Court has before adjourned Hon'bl the matter e High for Court 08.02.2024 of and the Delhi interim for orders 01.05.2 qua the 4. Next appearanc date of e of the hearing petitioner before have been this continued Court is till the 09.05.2 NDOH. 024. The next date of hearing before Hon'ble High Court of 01.05.2024

Prepared by:

(AHLMAD)

ACMW-08, M.P.M.L.A Cases Rouse Avenue Court Complex, Delhi Court No.-502, Fifth Floor

Rouse Avenue District Court

New Delhi 304124